

L **label** : [s. 2(1)(i), Trade and Merchandise Marks Act] लेबल
label or declaration accompanying goods to be treated as entry : [s. 82, Customs Act] माल के साथ वाले लेबल या घोषणा का प्रविष्टि समझा जाना

labeled sheriff's petty accounts : शेरिफ के खुदरा लेखे का लेबल होगा

labelling : [s. 2(2)(f), Poisons Act] लेबल लगाना

label affixed : [s. 2(13)(a), Indian Stamp Act] लगाया गया लेबल

laboratory : [s. 4(1)(f), Delhi School Education Act] प्रयोगशाला

laboratory accounts : प्रयोगशाला लेखे

laboratory assistant : प्रयोगशाला सहायक

laboratory attendant : प्रयोगशाला परिचर

laboratory bearer : प्रयोगशाला परिचर

laboratory room : प्रयोगशाला कक्ष

laboratory superintendent : प्रयोगशाला अधीक्षक

labour : 1. the general body of labourers and operatives who take part in production or construction; a general and collective name for all workmen whether organised or unorganised [s. (4)(3)(e)(iv), Cardamom Act] श्रमिक; श्रम; 2. bodily or mental toil [s. 3(c)(xi), Collection of Statistics Act] श्रम; 3. The pains of child birth [s. 2(3), Employees' State Insurance Act] प्रसव वेदना ; प्रसव पीड़ा

labour and employment : श्रम और रोजगार

labour and employment adviser : श्रम और रोजगार सलाहकार

labour appellate tribunal : श्रम अपील अधिकरण

labour charges : मजदूरी

Labour Commissioner : [s. 2(c), Industrial Employment (Standing Orders) Act] श्रम आयुक्त

labour conference, tripartite : त्रिपक्षीय श्रम सम्मेलन

labour, contract : ठेका श्रमिक

labour court : [s. 7C, Industrial Disputes Act] श्रम न्यायालय

labour, difficulties under which they : [art. 340(1), Const.] जिन कठिनाइयों को वे झेल रहे हैं

labour dispute : [s. 3(c)(xi), Collection of Statistics Act] श्रम विवाद

labour, hard : कठोर श्रम

labour hour method : श्रम घंटा पद्धति

Labour Intelligence Officer : श्रम आसूचना अधिकारी

labour of prisoners : [s. 159(1)(d), Navy Act] कैदियों का श्रम

Labour Officer : श्रम अधिकारी

Labour Organisation, International : अंतरराष्ट्रीय श्रम संगठन

labour pay sheets : श्रम वेतन शीट

labour relations committee : [s. 41(2), Air Corporations Act] श्रमिक संपर्क समिति

labour supervisor : श्रमिक पर्यवेक्षक

labour turnover : [s. 3(c)(xii), Collection of Statistics Act] श्रम आवर्त

labour union : [s. 21(a), Army Act] श्रमिक संघ

labour welfare : श्रम कल्याण

labour welfare fund : [s. 1(1), Coal Mines Labour Welfare Fund Act] श्रम कल्याण निधि

labourer : one who performs physical labour as a service or for livelihood [s. 60(1), prov. (h), C.P.C.] श्रमिक

labouring under disorder : [s. 299, expln. 1, I.P.C.] विकार से ग्रस्त

lacerated wound : विदीर्ण घाव ; कटा-फटा घाव

laches : 1. laziness or lack of promptitude in pursuing a legal remedy [sch. 1, app. A, written statements, form No. 10(4), C.P.C.] अतिविलंब ; गफलत ; 2. [s. 14, Court-fees Act] ढिलाई

lack of integrity : [s. 3(c), Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Act] ईमानदारी की कमी

lack of prudence : [s. 24(1)(f), Air Corporations Act] प्रज्ञा शून्यता

lacuna : defect; flaw कमी

lacuna or defect : कमी या त्रुटि

laden on board : 1. [preamble, Indian Bills of Lading Act] जलयान पर चढ़ाया गया ; 2. [sch. 1, item 56, Indian Stamp Act] फलक पर लादा गया

laden weight, registered : [s. 2(27), Motor Vehicles Act] रजिस्ट्रीकृत लदान ; सहित वजन

lady attendant : परिचारिका

Lady Principal : प्रधानाचार्या

lady staff officer : महिला स्टाफ आफिसर ; महिला स्टाफ अधिकारी

lady superintendent : अधीक्षिका

lady supervisor : पर्यवेक्षिका

lady ticket collector : महिला टिकट कलक्टर

Lady Welfare Officer : महिला कल्याण अधिकारी

Lady Welfare Superintendent : कल्याण अधीक्षिका

laid : [s. 373, prov., Cr. P.C.] रखी गई

laid down : expounded or stated positively [s. 26(2), Beedi and Cigar Workers (Conditions of Employment) Act] अधिकथित

laid down their arms : [art. 3, Geneva Conventions Act] अपने शस्त्र डाल दिए हैं

laid on the table of each House of Parliament : [s. 42, Income-tax Act] संसद् के हर सदन के पटल पर रख दिया गया

laid out or expended : [s. 37(1), Income-tax Act] उपगत या किया गया व्यय

laid out or expended wholly and exclusively : [s. 57(iii), Income-tax Act] संपूर्णतः और अनन्यतः उपगत या किया गया व्यय

laissez-passer : [art. 7, s. 24, United Nations (Privileges and Immunities) Act] पास

lake : [art. 51A(g), Const.] झील

Lal Bahadur Shastri Institute of Public Instructions : लाल बहादुर शास्त्री लोक शिक्षा संस्थान

lampman : बत्तीवान

lance daffadar : लांस दफादार

lance naik : [s. 5(1)(viii), Assam Rifles Act] लांस नायक

land : [s. 3(a), Land Acquisition Act] भूमि ; भू

land abutting on coast : [s. 4(2), Indian Fisheries Act] तट से लगी हुई भूमि

Land Acquisition Officer : भूमि अर्जन अधिकारी

land adviser : भूमि सलाहकार

land and buildings accounts : भूमि और भवन लेखे

land appurtenant thereto : [s. 22, Income-tax Act] उससे अनुलग्न भूमि

land, arable : fit for tillage कृष्य भूमि

Land Compensation Officer : भूमि प्रतिकर अधिकारी ; भूमि मुआवजा अधिकारी

land comprised therein : [art. 31A, prov., Const.] उसमें समाविष्ट भूमि

land control inspector : भूमि नियंत्रण निरीक्षक

land control officer : भूमि नियंत्रण अधिकारी

land customs station : [s. 2(2), Customs Act] भूमि सीमाशुल्क स्टेशन

land for pastures : [art. 31A(2)(a)(iii), Const.] चरागाह

land forces : armed forces that operate on land as distinguished from those that operate on the sea or in the air [s. 132(3)(a), Cr. P.C.] भूमि बल

land forms an entire estate : [s. 7(v)(a), *Court-fees Act*] भूमि सकल संपदा है

land held or let : [art. 31A(2)(a)(iii), *Const.*] धृत या पट्टे पर दी गई भूमि

Land Hirings and Disposal Directorate : भूमि भाड़ा और निपटान निदेशालय

landholder : holder of land; a tenant or proprietor of land; a person to whom rent is payable in respect of the land; proprietor of the land responsible for the payment of the revenue [s. 4(2), *C.P.C.*] भू-धारक

land is prepared for planting : [s. 33A(1)(b), *Income-tax Act*] भूमि रोपण के लिए तैयार की गई है

land leasing inspector : भूमि पट्टा निरीक्षक

land mark : a mark for designating the boundary of land [s. 434, *I.P.C.*] भूमि चिह्न

land mortgage bank : भूमि बंधक बैंक

land of tenure : [s. 535(1)(a), *Companies Act*] धृति वाली भूमि

land paying revenue : [sch. II, form 8, *Cr. P.C.*] राजस्वदायी भूमि

Land Ports Authority of India : [s. 1(1), *Land Ports Authority of India Act*] भारतीय भूमि पत्तन प्राधिकरण

land reclamation : to make land fit for cultivation or use भूमि उद्धार

land revenue : the revenue derived by the State by taxation of lands and of profits on land [s. 69A(8)(1), *T.P. Act*] भू-राजस्व

land slip : [s. 56A(1), *Indian Railways Act*] भूमि स्खलन

land survey officer : भूमि सर्वेक्षण अधिकारी

land tenure : भू-धृति

land under charge : [s. 3(2), *Cr. P.C.*] भारसाधन के अधीन भूमि

land under settlement : [s. 10(3)(a), *Indian Forest Act*] बंदोबस्त वाली भूमि

Land Utilisation Survey Officer : भूमि उपयोग सर्वेक्षण अधिकारी

Land Valuation Officer : भूमि मूल्यांकन अधिकारी

landed property : property in the form of land [s. 90, *ill. (a), Indian Evidence Act*] भू-संपत्ति

landed proprietor : [s. 23, *ill. (g), Indian Contract Act*] भू-स्वामी

landing : 1. [s. 2(b), *Reciprocity Act*] पहुँचना ; 2. [s. 28(1)(d), *Factories Act and s. 63(b), Air Force Act*] उतरना ; उतारना

landing of aircraft : [s. 29(2)(a), *Customs Act*] वायुयान का उतरना

landing of goods : [s. 64, *Indian Ports Act*] माल की उतराई

landing place : [s. 3(2), *Indian Railways Act*] उतरने का स्थान; [s. 4(3), *Indian Ports Act*] उतराई स्थान

landing stage : [s. 3(b), *Legal Practitioners Act*] उतरने का स्थान

landlord : 1. the proprietor of land; a person who demises lands or tenements to a tenant [s. 2(c), *Requisitioning and Acquisition of Immovable Property Act*] भू-स्वामी ; 2. [s. 2(e), *Delhi Rent Control Act*] मकान मालिक

landrace : [s. 41(1)(c), *Biological Diversity Act*] भूमि प्रजाति

lands, marsh : [s. 78, *ill (i), Indian Succession Act*] कच्छ भूमि; दलदल भूमि

landscape architect : [s. 37(1), *prov. (a), Architects Act*] दृश्यभूमि वास्तुविद्

lane : [s. 2(m), *Indian Electricity Act*] गली; [s. 2(57), *Delhi Municipal Corporation Act*] कूचा

language : [art. 29(1), *Const.*] भाषा

language adviser : भाषा सलाहकार

language and character of the original : [s. 277, *Indian Succession Act*] मूल की भाषा और प्रकृति

language commonly understood : [s. 9(4), *Manoeuvres, Field Firing and Artillery Practice Act*] सामान्यतः समझी जाने वाली भाषा

language division : भाषा प्रभाग

language expert : भाषा विशेषज्ञ

language, insubordinate : [s. 40(c), *Army Act*] अनधीनता द्योतक भाषा

language, insulting : अपमानजनक भाषा

language of court : [Or. 18, r. 5, *C.P.C.*] न्यायालय की भाषा

language to be used in Parliament : [art. 120, *margin, Const.*] संसद् में प्रयोग की जाने वाली भाषा

language to be used in representations for redress of grievances : [art. 350, *margin, Const.*] व्यथा के निवारण के लिए अभ्यावेदन में प्रयोग की जाने वाली भाषा

language to be used in the Legislature : [art. 210, *margin, Const.*] विधान-मंडल में प्रयोग की जाने वाली भाषा

language to be used in the Supreme Court and in the High Courts and for Acts, Bills, etc : [art. 348, *margin, Const.*] उच्चतम न्यायालय और उच्च न्यायालयों में और अधिनियमों, विधेयकों आदि के लिए प्रयोग की जाने वाली भाषा

lapse : 1. to run its course बीत जाना; 2. to fall or pass from one proprietor to another by omission, negligence or failure [art. 107(3), *Const.*] व्यपगत होना ; 3. fault; error गलती

lapse on a dissolution : [art. 107(4), *Const.*] विघटन पर व्यपगत होना

lapse or as bona vacantia, by escheat or : राजगामी या व्यपगत या स्वामीहीन होने से

lapse to Government : [s. 122, *Presidency-towns Insolvency Act*] सरकार को चला जाना

lapsed and confiscated deposit : व्यपगत और अधिहृत निक्षेप ; व्यपगत और अधिहृत जमा

lapsed deposit : व्यपगत निक्षेप ; व्यपगत जमा

lapsing of deposit : निक्षेप का व्यपगमन ; जमा का व्यपगमन

large, at : [s. 11, *Indian Lunacy Act*] स्वच्छंद

larger amount of current : [sch., *item (vi)(d)(b), Indian Electricity Act*] अधिक परिणाम में करंट

larger animals : [s. 17(2)(e), *Prevention of Cruelty to Animals Act, 1960*] बड़े-बड़े पशु

larger number of passengers : [s. 8, *Stage-Carriages Act*] यात्रियों की अधिक संख्या

larger segment of the population : [s. 4, *Indira Gandhi National Open University Act*] जनता का बड़ा भाग

largest number of workmen : अधिकांश कर्मकार

lascivious : 1. [s. 292(1), *I.P.C.*] कामोद्दीपक ; 2. [s. 67, *Information Technology Act*] कामोत्तेजक

laskar : लश्कर

last audited balance sheet : [s. 223(2), *Companies Act*] अंतिम संपरीक्षित तुलन-पत्र

last before that time : [s. 8(4), *Geneva Conventions Act*] उस समय के ही पहले

last forgoing section : [s. 4, *Suits Valuation Act*] अंतिम पूर्वगामी धारा ; ठीक पहले की धारा

last in and first out method : अंतिम आवक प्रथम जावक पद्धति

last known address : [s. 11A(b), *Indian Lunacy Act*] अंतिम ज्ञात पता

last known place of abode : [s. 141(b), *Indian Railways Act*] अंतिम ज्ञात निवास-स्थान

last mentioned period : [s. 17(1), *T.P. Act*] अंतिम वर्णित कालावधि

last pay certificate : अंतिम वेतन प्रमाणपत्र

last preceding : immediately preceding [s. 21, ill. (e), Indian Evidence Act] अंतिम पूर्ववर्ती ; ठीक पहले की ; ठीक पहले वाला ; [s. 29, T.P. Act] ठीक पूर्वगामी ; अंतिम पूर्ववर्ती

last preceding census : [s. 8(5), expln., Cr. P.C.] नवीनतम पूर्ववर्ती जनगणना ; [art. 55(3), expln., Const.] अंतिम पूर्ववर्ती जनगणना

last preceding rule : [Or. 21, r. 86, C.P.C.] अंतिम पूर्ववर्ती नियम ; ठीक पहले का नियम ; ठीक पहले वाला नियम

last preceding section : [ss. 112 and 438, I.P.C.] अंतिम पूर्वगामी धारा ; अंतिम पूर्ववर्ती धारा ; ठीक पहले की धारा ; ठीक पहले वाली धारा ; [s. 203, Indian Contract Act] पूर्वगामी अंतिम धारा

last purchase price : अंतिम क्रय मूल्य

last resort, court of : [s. 2(g), Indian Succession Act] अंतिम अधिकारिता वाला न्यायालय

last survivor : [s. 42, Indian Contract Act] अंतिम उत्तरजीवी

late coming : [sch., item 4, Industrial Employment (Standing Orders) Act] विलंब से आना ; देर से आना

late payment : देर से संदाय

latent defect : a defect which is not apparently noticeable by ordinary examination [s. 73(h), Indian Railways Act] अप्रकट खराबी

later Act : [s. 113, ill. (b), Indian Contract Act] पश्चात्पूर्व अधिनियम ; बाद वाला अधिनियम

later assessment year : [s. 80j(3)(ii), Income-tax Act] पश्चात्पूर्व निर्धारण वर्ष ; बाद वाला निर्धारण वर्ष

later created right : a right created at a later time [s. 48, T.P. Act] पश्चात्सृष्ट अधिकार

later of those dates : [art. 123(2), expln., Const.] उन तारीखों में से पश्चात्पूर्व तारीख

lateral support : [s. 13E, ill. (1) Indian Easements Act] पार्श्वीय सहारा ; पार्श्व का सहारा

latest : सबसे पश्चात् का ; नवीनतम ; अंतिम ; सबसे अंत का

latest assessment year : [s. 141A(3)(a), Income-tax Act] सबसे पश्चात्का निर्धारण वर्ष

latest census figures : [s. 2(e), Delimitation Act] नवीनतम जनगणना के आंकड़े

latest date : [sch. I, para. 2, Arbitration Act] सबसे पश्चात तारीख

latest developments : नवीनतम उदघटनाएं

latest previous year : [s. 209(d)(1), Income-tax Act] सबसे अंत का पूर्ववर्ष

latex : [s. 3(h)(i), Rubber Act] रबड़-क्षीर (लेटेक्स)

latheman : खरादिया

latter : that has been mentioned second of the two [s. 21, T.P. Act] पश्चात्कथित

law : the system of authoritative materials for grounding or guiding judicial and administrative action recognised or established in a politically organised society [s. 2(b), Scheduled Areas (Assimilation) Act and art. 13(3)(a), Const.] विधि

law administered by court : [s. 16, Presidency Small Cause Courts Act] न्यायालय द्वारा प्रशासित विधि

law and order : [s. 27(3), Delhi Administration Act and art. 371A(1)(b), Const.] विधि और व्यवस्था ; विधि-व्यवस्था

law and practice : [sch., art. XI(c), Foreign Awards (Recognition and Enforcement) Act] विधि और प्रथा

law charges : [sch. III, form B, expenditure, entry 6, Banking Regulation Act] विधि प्रभार ; विधि व्यय

Law Commission : विधि आयोग

law, customary : [art. 371A(1)(a)(ii), Const.] रुढ़िजन्य विधि

law declared by Supreme Court to be binding on all courts : [art. 141, margin, Const.] उच्चतम न्यायालय द्वारा घोषित विधि का सभी न्यायालयों पर आबद्धकर होना

law, equality before : [art. 14, Const.] विधि के समक्ष समता

law, established by : [art. 21, Const.] विधि द्वारा स्थापित

law, existing : [art. 213(3), prov. Const.] विद्यमान विधि

law for the limitation of suits : [s. 25(3), Indian Contract Act] वादों की परिसीमा विषयक विधि

law for the time being in force : law operative at the time in question [s. 3(b), Provincial Small Cause Courts Act] तत्समय प्रवृत्त विधि

law, force of : [art. 13(3)(a), Const.] विधि का बल

law, having the force of : विधि का बल रखने वाली

law, heir at : विधि वारिस, विधिना वारिस

law in force : [Or. 16, r. 14, C.P.C.] प्रवृत्त विधि

Law and Justice, Ministry of : विधि और न्याय मंत्रालय

law made by Parliament : [art. 49, Const.] संसद् द्वारा बनाई गई विधि

law, martial : [art. 34, Const.] सेना विधि

Law Merchant : the legal rules formerly applied to cases arising in commercial transactions especially by courts [s. 91, Marine Insurance Act] ला मर्चेन्ट

law of a State : [s. 2, expln., Sales Tax Laws Validation Act] राज्य की विधि

law of evidence : law dealing with the receiving and judging of evidence [Or. 13, r. 10(3), C.P.C.] साक्ष्य की विधि

law of general application : व्यापक रूप से लागू विधि

law of humanity : [art. 63, Geneva Conventions Act] मानवीय विधि

law of insolvency : law dealing with the estate of one who has not property sufficient for the full payment of his debts [s. 528, Companies Act] दिवाला विधि

law of limitation : law dealing with limitation [Or. 7, r. 6, C.P.C.] परिसीमा विधि

law of nations : [art. 63, Geneva Conventions Act] राष्ट्रों की विधि

law of the foreign country : [s. 40(v), Copyright Act] विदेश की विधि

Law Officer : a public functionary employed in the administration of law or to advise a government in legal matters [Or. 26, r. 20(b), C.P.C.] विधि आफिसर; विधि अधिकारी

law, outmoded : गतप्रयोग विधि

law, personal : [VIIIth sch., list III, item 5, Const.] स्वीय विधि

law referred to : [art. 4(1), Const.] निर्दिष्ट विधि

law relating to coinage and mint : [long title, Indian Coinage Act] सिक्का-निर्माण और टकसाल संबंधी विधि

law relating to criminal procedure : [long title, Cr. P.C.] दंड प्रक्रिया संबंधी विधि

law relating to land tenures : [art. 31A(2)(a), Const.] भू-धृतियों से संबंधित विधि

law suit : an action or a proceeding in a civil court वाद ; मुकदमा

law superintendent : विधि अधीक्षक

law will take its own course : विधि के अनुसार कार्यवाही होगी ; विधि अपना कार्य करेगी

law with respect to labour : [s. 18(b), Apprentices Act] श्रम विषयक विधि

lawful : according to or not contrary to law : permitted by law; appointed, sanctioned or recognised by law; legally qualified or entitled [s. 220, ill. (e), Cr. P.C.] विधिपूर्ण ; विधियुक्त

lawful act : act which is according to law [s. 222, *Indian Contract Act*] विधिपूर्ण कार्य

lawful adventure : a lawful undertaking, enterprise or venture involving financial risk or speculation [s. 41(b), *Indian Partnership Act*] विधिपूर्ण प्रोद्यम

lawful apprehension : [s. 225, *I.P.C.*] विधि के अनुसार पकड़ा जाना

lawful authority : [s. 211, *ill. (d), Cr. P.C.*] विधिपूर्ण प्राधिकारी ; विधियुक्त प्राधिकारी

lawful authority of public servant : [ch. X, heading, *I.P.C.*] लोक सेवक का विधिपूर्ण प्राधिकार

lawful capture : [s. 63(1), *Navy Act*] विधिपूर्ण प्रग्रहण

lawful charge : [s. 169, *Indian Contract Act*] विधिपूर्ण प्रभार

lawful charge, having : having something lawfully entrusted to himself विधिपूर्ण भारसाधन

lawful command : [s. 2(2), *Armed Forces (Emergency Duties) Act*] विधिपूर्ण समादेश

lawful consideration : [s. 10, *Indian Contract Act*] विधिपूर्ण प्रतिफल

lawful custody : [s. 41(1)(e), *Cr. P.C.*] विधिपूर्ण अभिरक्षा

lawful debt : [s. 60, *Indian Contract Act*] विधिपूर्ण ऋण

lawful discharge of duty : [s. 353, *I.P.C.*] कर्तव्य का विधिपूर्ण निर्वहन

lawful excuse : [s. 41(1)(b), *Cr. P.C.*] विधिपूर्ण प्रतिहेतु ; विधिपूर्ण कारण

lawful ground, just or : [s. 220 *ill. (e), Cr. P.C.*] न्यायसंगत या विधिपूर्ण आधार

lawful guardian : a person who is legally entitled or is legally appointed to the care and management of the person or property of another person, such as a minor or a person of unsound mind or otherwise incapable under the law to do the same [s. 361, *expln., I.P.C.*] विधिपूर्ण संरक्षक

lawful impediment : [s. 36(2), *Presidency-towns Insolvency Act*] विधिपूर्ण अड़चन

lawful manner : विधिपूर्ण प्रकार

lawful means : विधिपूर्ण साधन

lawful object : [ss. 10 and 23, *Indian Contract Act*] विधिपूर्ण उद्देश्य

lawful owner : [sch. I, app. A, No. 19(3), *C.P.C.*] विधिपूर्ण स्वामी

lawful power of public servant : [s. 182(b), *I. P.C.*] लोक सेवक की विधिपूर्ण शक्ति

lawful prize : [s. 64, *Navy Act*] विधिपूर्ण प्राइज

lawful profession : [s. 27, *Indian Contract Act*] विधिपूर्ण वृत्ति

lawful purpose : [s. 4 *Indian Trusts Act*] विधिपूर्ण प्रयोजन

lawful sentence : विधिपूर्ण दंडादेश

lawful thing : [s. 188, *Indian Contract Act*] विधिपूर्ण बात

lawfully : in a lawful manner [s. 151, *I. P.C.*] विधिपूर्वक

lawfully employed : [s. 190, *Indian Contract Act*] विधिपूर्वक नियोजित

lawfully obtain possession : [s. 49(1)(b), *Sale of Goods Act*] विधिपूर्वक कब्जा अभिप्राप्त करना

law in force : [art. 13(1), *Const.*] प्रवृत्त विधियां

lawless : विधिहीन ; विधिविरुद्ध ; अवैध

laws inconsistent with or in derogation of the fundamental rights : [art. 13 margin, *Const.*] मूल अधिकारों से असंगत या उनका अल्पीकरण करने वाली विधियां

laws made under articles 2 and 3 to provide for the amendment of the First and Fourth schedules and supplemental, incidental and consequential matters : [art. 4, margin, *Const.*] पहली अनुसूची और चौथी अनुसूची के संशोधन

तथा अनुसूची, आनुषंगिक और पारिणामिक विषयों का उपबंध करने के लिए अनुच्छेद 2 और अनुच्छेद 3 के अधीन बनाई गई विधियां

laws passed or made : [art. 13(3)(b), *Const.*] पारित या बनाई गई विधि

lawyer : [s. 80E(1), *Income-tax Act*] वकील

laxidermist : [s. 49B(1)(a)(ii), *Wild Life (Protection) Act*] चर्मपुरक

lay down : [s. 16(2)(b), *Water (Prevention and Control of Pollution) Act*] अधिकथित करना

lay down the law : विधि अधिकथित करना

lay down the procedure : [s. 39(1)(a), *University of Hyderabad Act*] प्रक्रिया अधिकथित करना

lay off : a period during which a workman is temporarily discharged [s. 2(kk), *Industrial Disputes Act*] कामबंदी

lay off, retrenchment and closure : [ch. VA, *Industrial Disputes Act*] कामबंदी, छंटनी और बंद किया जाना

lay out : the act or process of laying out or planning in detail अभिन्यास

laying out : [s. 11(2), *Indian Railways Act*] विद्यया जाना

layout design : [s. 5(c), *Competition Act*] अभिन्यास डिजाइन

lead : 1. a heavy soft bluish-grey metal [sch. I, item 10, *Mines and Minerals (Regulation and Development) Act*] सीसा ; 2. to guide on a way मार्गदर्शन करना ; ले जाना ; to be first or foremost in some respect सबसे आगे होना

lead mining : सीसा खनन

leader : 1. one who leads नेता ; 2. one of the main editorials or articles in a newspaper [s. 2(f), *Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act*] अग्रलेख

leader of the House : सदन का नेता

leader of the Opposition : विपक्ष का नेता; विरोधी दल का नेता

leader price : अग्रणी कीमत

leader writer : [s. 2(f), *Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act*] अग्रलेख लेखक

leading case : a case so well reasoned and important in the rules of law determined and in the principals declared that it becomes well known and is frequently cited by the courts and lawyers as not only settling the points of law ruled upon, but as of assistance in resolving new questions of law अग्रनिर्णय

leading counsel : मुख्य कौंसल

leading decision : a case so well reasoned and important in the rules of law determined and in the principals declared that it becomes well known and is frequently cited by the courts and lawyers as not only settling the points of law ruled upon, but as of assistance in resolving new questions of law अग्रविनिश्चय ; प्रमुख विनिश्चय

leading mark : [sch. I, art. III, 3(a), *Indian Carriage of Goods by Sea Act*] मुख्य चिह्न

leading question : a question suggesting the answer which the person putting it wishes or expects to receive [s. 141, *Indian Evidence Act*] सूचक प्रश्न

League of Nations : [s. 2(a), *Reciprocity Act*] लीग आफ नेशन्स

Leakage : [s. 77C(1)(a), *Indian Railways Act*] रिसन

learned bodies : [s. 29(1)(n), *Aligarh Muslim University Act*] विद्वत निकाय

learned profession : [sch., item 11(I)(xxix), *Jawaharlal Nehru University Act*] विद्वत वृत्ति

learned society : [s. 31(d), *Patents Act*] विद्वत समाज

learner's licence : [s. 8, *Motor Vehicles Act*] शिक्षार्थी अनुज्ञप्ति

learning : 1. [s. 2(c), Jawaharlal Nehru University Act] विद्या ; 2. [s. 15(b), Specific Relief Act] विद्वता

learning, branches of : विद्या की शाखाएं

learning, higher : उच्चतर विद्या

lease : [s. 105, T.P. Act, s. 2(16), Indian Stamp Act and s. 2(7), Registration Act] पट्टा ; (गुत्तगै ; लीज ; पाटम्)

lease for life : आजीवन पट्टा

lease for years : a contract by which one conveys lands, tenements or hereditaments for life, for a term or years, or at will or for any less interest than that of the lessor usually for a specified rent or compensation [s. 111, ill. (ii), Indian Succession Act] विनिश्चित अवधि के लिए पट्टा

lease, mortgage : बंधक पट्टा

lease of immovable property from year to year : [s. 7(d), Registration Act] वर्षानुवर्ष स्थावर संपत्ति का पट्टा

lease or license : [art. 31A(1)(e), Const.] पट्टा या अनुज्ञप्ति

lease, sub : शिकमी पट्टा

lease system : पट्टा प्रणाली

lease valuable : [s. 368, ill. (ii), Indian Succession Act] मूल्यवान पट्टा

lease without term : निरवधि पट्टा

leasehold : a tenure by way of lease; land held on lease [s. 72(e), T.P. Act] पट्टाधृति ; पट्टाधृत (गुत्तगै आधी ; पाटमवस्तु)

leasehold buildings and property : पट्टाधृत भवन और संपत्ति

leasehold house : a house held on lease [s. 16, ill. (b), Indian Trusts Act] पट्टाधृत गृह

leasehold interest : [s. 63, Presidency-towns Insolvency Act] पट्टाधृति हित

leasehold nature, of : [s. 535(6), prov., Companies Act] पट्टाधृति के स्वरूप की

leasehold property : [sch. I, part B, para 3(c), Life Insurance Corporation Act] पट्टे पर ली गई संपत्ति ; पट्टाधृत संपत्ति

least possible delay : [s. 17(1), Deposit Insurance and Credit Guarantee Corporation Act] यथासंभव न्यूनतम विलंब ; जहां तक हो सके कम से कम विलंब

leave : 1. permission to do something इजाजत ; 2. an authorised absence from duty or employment [s. 198(1)(b), Cr. P.C.] छुट्टी ; 3. to quit or depart from चले जाना

leave account : छुट्टी लेखा

leave admissible : [s. 79(1), expln., 2, Factories Act] अनुज्ञेय छुट्टी

leave allowance : [s. 280(2)(e), Cantonments Act] छुट्टी भत्ता

leave (one's) arrest or confinement : [s. 10(d), Central Reserve Police Force Act] गिरफ्तारी या परिरोध से चला जाना

leave and licence : a defence to an action for trespass setting up the consent of the plaintiff to the trespass complained of. It may be from the plaintiff himself or from the real owner. In the latter case the defendant must prove the ownership of the licensor and the authority from him. A license may be express as in the case of the guest in a house or a person who has purchased a ticket to attend a cinema. The essence of a licence is firstly, that it is personal to the parties and cannot be assigned. But unless a different intention is expressed or necessarily implied, a licence to attend a place of public entertainment, may be transferred by the licensee (s. 56). A licence being personal does not enable the licensee to sue a stranger for disturbance of his use of the property. He can however sue his licensor for breach of contract इजाजत और अनुज्ञप्ति

leave availed of : [s. 14(5), Coal Mines (Nationalisation) Act] ली गई छुट्टी

leave, average : औसत छुट्टी

leave, casual : आकस्मिक छुट्टी

leave, commuted : परिवर्तित छुट्टी ; परिणत छुट्टी

leave, compensatory : प्रतिकरात्मक छुट्टी

leave, converted : परिवर्तित छुट्टी

leave, due : शोध्य छुट्टी

leave, duty : कार्यार्थ छुट्टी

leave, earned : अर्जित छुट्टी ; उपार्जित छुट्टी

leave, ex-India : भारत बाह्य छुट्टी

leave, extraordinary : असाधारण छुट्टी

leave for miscarriage : [s. 9, Maternity Benefit Act] गर्भपात की दशा में छुट्टी

leave, fraction of : [s. 79(4), Factories Act] छुट्टी का भाग

leave granted : इजाजत दी जाती है

leave granted or applied for : [s. 24(2), Navy Act] अनुदत्त या आवेदित छुट्टी

leave India : [s. 92(IA)(c), Motor Vehicles Act] भारत से जाना

leave, maternity : प्रसूति छुट्टी

leave, medical : चिकित्सा छुट्टी

leave not due : अर्जनशोध्य छुट्टी

leave of absence : 1. permission to be absent from duty [s. 198(1)(b), Cr. P.C. and art. 125(2), Const.] अनुपस्थिति छुट्टी ;

2. [s. 283(1)(g), Companies Act] अनुपस्थिति की इजाजत

leave of the court : permission from the court [s. 198(2), prov., Cr. P.C.] न्यायालय की इजाजत

leave on average pay : औसत वेतन पर छुट्टी

leave on half average pay : अर्ध औसत वेतन पर छुट्टी

leave on medical certificate : चिकित्सीय प्रमाणपत्र पर छुट्टी

leave on private affairs : निजी मामलों के लिए छुट्टी

leave on quarter average pay : चौथाई औसत वेतन पर छुट्टी

leave, overstayed of : छुट्टी से अधिक रुकना

leave period : [s. 2(vi)(b), Payment of Wages Act] छुट्टी कालावधि ; छुट्टी की कालावधि

leave, preparation : तैयारी के लिए छुट्टी

leave preparatory to retirement : निवृत्तिपूर्व छुट्टी ; सेवा-निवृत्तिपूर्व छुट्टी

leave, privilege : प्रिविलेज छुट्टी ; विशेषाधिकार छुट्टी

leave, quarantine : कंरतीन छुट्टी

leave, recall from : छुट्टी से बुलाना

leave, refused : अस्वीकृत छुट्टी

leave reserve clerk : छुट्टी रिजर्व लिपिक

leave reserve posts : छुट्टी आरक्षित पद ; छुट्टी के लिए आरक्षित पद

leave, restricted : निर्बंधित छुट्टी

leave rules : छुट्टी नियम

leave rules, ordinary : साधारण छुट्टी नियम

leave rules, revised : पुनरीक्षित छुट्टी नियम

leave rules, special : विशेष छुट्टी नियम

leave rules, study : अध्ययन छुट्टी नियम

leave salary : छुट्टी वेतन ; छुट्टी संबलम्

leave salary and pension contributions : छुट्टी वेतन और पेंशन अभिदाय

leave, seaman's sickness : नाविक बीमारी छुट्टी

leave, special disability : विशेष अशक्तता छुट्टी

leave, study : अध्ययन छुट्टी ; अध्ययनार्थ छुट्टी

leave taken in conjunction : एक ही क्रम में ली गई छुट्टी

leave, terminal : सेवांत छुट्टी

leave, termination of : छुट्टी समाप्ति

leave the immediate vicinity of the vessel : [s. 29(2)(c), *Customs Act*] जलयान के निकट सामीप्य से हटना

leave the local limits of the jurisdiction of the court : [Or. 21, r. 37, prov., *C.P.C.*] न्यायालय की अधिकारिता की स्थानीय सीमाओं को छोड़ना

leave to disclaim : [s. 535(4), *Companies Act*] दावा त्याग करने की इजाजत

leave to issue execution : [Or. 30, r. 9, *C.P.C.*] निष्पादन को जारी करने की इजाजत

leave vacancy : [s. 2(4), prov., *Departmentalisation of Union Accounts (Transfer of Personnel) Act*] छुट्टी के कारण हुई रिक्ति

leave with wage : [sch. IV, item 5, *Industrial Disputes Act*] मजदूरी सहित छुट्टी

leave without pay : बिना वेतन छुट्टी

lecture : 1. [s. 2(n), *Copyright Act*] व्याख्या ; 2. [2nd sch., para 16(e), *Babasaheb Bhimrao Ambedkar University Act*] व्याख्यान

lecturer : [s. 2(k), *Aligarh Muslim University Act*] प्राध्यापक

lecturership : [s. 5(6), *University of Hyderabad Act*] प्राध्यापक पद

ledger : a book containing accounts to which debits and credits resulting from business transactions are posted from books of original entry [s. 2(3), *Bankers' Books Evidence Act*] खाता

ledger account : [s. 5(2), *Additional Emoluments (Compulsory Deposit) Act*] खाता लेखा

ledger balance : खाता शेष

ledger clerk : खाता क्लर्क

ledger folio : खाता पन्ना

ledger, impersonal : अवैयक्तिक खाता

ledger keeper : खाता नवीस

ledger, personal : वैयक्तिक खाता

ledger, private : निजी खाता

ledger, purchases : क्रय खाता

ledger, sales : विक्रय खाता

ledger, suppliers : विक्रेता खाता ; प्रदायकर्ता खाता

ledgering : खतियाना ; खाता बही में प्रविष्टि करना

legacy : 1. something received by will [s. 6(a), *T.P. Act*] वसीयत-संपदा ; 2. bequest वसीयत

legacy, ademption of : [s. 152, margin, *Indian Succession Act*] वसीयत का विखंडन

legacy, bequeath a : [s. 61, ill. (ii) *Indian Succession Act*] वसीयत संपदा की वसीयत करना

legacy, demonstrative : [s. 150, *Indian Succession Act*] निदर्शित वसीयत संपदा

legacy, general : [s. 327, *Indian Succession Act*] साधारण वसीयत

legacy is directed to be paid : [s. 329, *Indian Succession Act*] वसीयत संपदा का संदाय करने का निदेश

legacy, payment of : [s. 329, *Indian Succession Act*] वसीयत संपदा का संदाय

legacy, produce of : [ch. XI, *Indian Succession Act*] वसीयत संपदा का उत्पाद

legal : of or relating to law; founded upon law; conforming to or permitted by law; recognised by law [s. 2(11), *C.P.C. and art. 39A and art. 131, Const.*] विधिक ; वैध

legal act : वैध कार्य

legal adjudication : [s. 29, *Indian Trusts Act*] विधिक न्यायनिर्णयन

legal advice : [s. 545(6), *Companies Act*] विधिक सलाह

legal advisor : one who advises regarding the matters relating to law and legal proceedings [s. 129, *Indian Evidence Act*] विधि सलाहकार ; [s. 6(3), *Companies Act*] विधिक सलाहकार

legal affairs : विधिक मामले ; विधि कार्य ; विधिक कार्य

legal and judicial character : [s. 169, *Navy Act*] विधि और न्यायिक प्रकार

legal character : 1. a character or position as recognised by law [s. 34, *Specific Relief Act*] विधिक हैसियत ; 2. [s. 4(xi), *Air Force Act*] विधिक स्वरूप

legal charge : [s. 35D(2)(b), *Income-tax Act*] विधिक प्रभार

legal condition : [s. 211(5), *Cr. P.C.*] विधिक शर्त

legal consequences : [s. 38(3), *Indian Contract Act*] विधिक परिणाम

legal curator : legal guardian [s. 103, *T.P. Act*] वैध रक्षक

legal custody : a custody authorised by law [s. 78(6), *Indian Evidence Act*] विधिक अभिरक्षा

legal defect : defect of a legal nature [s. 21, expln. (2), *I.P.C.*] विधिक त्रुटि

legal disability : disability which can be enforced by law [s. 8(1), *Workmen's Compensation Act*] विधिक निर्योग्यता

legal doctrine : विधिगत सिद्धान्त ; विधिक सिद्धान्त

legal entity : विधिक अस्तित्व

legal expenses : विधिक व्यय

legal fees : lawful charges or charges according to law [s. 76, *Indian Evidence Act*] विधिक फीस

legal fiction : विधिक कल्पना

legal framework : [introduction, *Arbitration and Conciliation Act*] विधिक संरचना

legal guardian : विधिक संरक्षक

legal incapacity : [s. 185, *I.P.C.*] विधिक असमर्थता

legal incidents : the incidents that follow or go together as a matter of law [s. 8, *T.P. Act*] विधिक प्रसंगतियां

legal keeper : [s. 78(6), *Indian Evidence Act*] विधिक पालक

legal liability : [s. 13, *Workmen's Compensation Act*] विधिक दायित्व

legal literacy programme : विधिक जानकारी कार्यक्रम

legal manufactures : [s. 24, ill., *Indian Contract Act*] वैध विनिर्माण

legal matters : [art. 76(2) and art. 165(2), *Const.*] विधि संबंधी विषय

legal metrology officers : [s. 13, *Legal Metrology Act*] विधिक माप अधिकारी

legal necessity : वैध आवश्यकता

legal obligation : विधिक बाध्यता

legal power : विधिक शक्ति

legal practitioner : one who is engaged in the exercise or employment of legal profession; a person who practises law, such as an advocate, vakil or attorney of any High Court, a pleader, mukhtiyar or revenue agent [s. 2(c), *Notaries Act and art. 22(1), Const.*] विधि व्यवसायी

legal precepts : विधिक नियम

legal principles : विधिक सिद्धांत

legal procedure : the course of procedure in a legal action or in a suit in litigation विधिक प्रक्रिया

legal proceeding : [s. 19, *I.P.C.*] विधि कार्यवाही ; [s. 2(4), *Bankers' Books Evidence Act and art. 300(2), Const.*] विधिक कार्यवाही

legal process : 1. the legal procedure [s. 188, ill. (a), *Indian Contract Act*] विधिक प्रक्रिया ; 2. a process (summons etc.) issued by a court of law (or other competent authority) [s. 14, (2nd), *I.P.C.*] वैध आदेशिका ; विधिक आदेशिका

legal professional advisor : a person whose profession is to give legal advice [s. 129, *Indian Evidence Act*] विधिवृत्तिक सलाहकार

legal relationship : [s. 61(i), *Arbitration and Conciliation Act*] विधिक संबंध

legal remembrancer : विधि परामर्शी

legal remuneration : [s. 161, *I.P.C.*] वैध पारिश्रमिक

legal representation : [s. 25(3), *Industrial Development Bank of India Act*] विधिक प्रतिनिधित्व

legal representative : one who lawfully represents another in any matter whatsoever [s. 2(11), *C.P.C.*] विधिक प्रतिनिधि

legal representative of the assignee : [s. 18(3), *Copyright Act*] समनुदेशिती का विधिक प्रतिनिधि

legal representative of the deceased : [Or. 21, r. 15, *C.P.C.*] मृतक का विधिक प्रतिनिधि

legal requirements : विधिक अपेक्षाएं

legal result : [s. 18(b), *Specific Relief Act*] विधिक परिणाम

legal right : [s. 101, *Indian Evidence Act* and art. 131, *Const.*] विधिक अधिकार ; वैध अधिकार

legal right of possession : [sch. II, form 25, *Cr. P.C.*] कब्जे का वैध अधिकार

legal right or liability : [s. 101, *Indian Evidence Act*] विधिक अधिकार या दायित्व

legal standards : विधिगत मानक

legal status : विधिक प्रास्थिति ; विधिक हैसियत

legal tender : 1. the act of tendering (in the performance of a contract or satisfaction of a claim) such payment or service and at such time and place as the law prescribes or permits [VIIth sch., list I, item 36, *Const.*] वैध निविदा ; 2. currency prescribed by law as that in which payment may be made [s. 2, *Legal Tender (Inscribed Notes) Act* and s. 2(d), *Reserve Bank of India Act*] वैध मुद्रा ; विधिमान्य मुद्रा

legality : the quality of being legal [s. 397(1), *Cr. P.C.*] वैधता

legality of contract : [Or. 6, r. 8, *C.P.C.*] संविदा की वैधता

legality of sentence : [s. 385(2), *prov.*, *Cr. P.C.*] दंड की वैधता

legalize : to make legal [s. 30, *Indian Contract Act*] वैध बनाना ; वैध करना

legally : 1. in a legal manner [s. 44, *T.P. Act*] वैध रूप से ; 2. by law विधि द्वारा

legally acquired : [s. 458(1), *Cr. P.C.*] वैध रूप से अर्जित

legally bound : [s. 350(1), *Cr. P.C.*] वैध रूप से आबद्ध

legally bound to appear : [s. 350(1), *Cr. P.C.*] हाजिर होने के लिए वैध रूप से आबद्ध

legally bound to do : [s. 43, *I.P.C.*] करने के लिए वैध रूप से आबद्ध

legally bound to state the truth : [s. 179, *I.P.C.*] सत्य कथन करने के लिए वैध रूप से आबद्ध

legally bound to support : [s. 68, *Indian Contract Act*] पालन-पोषण के लिए वैध रूप से आबद्ध

legally compellable : [s. 25(2), *Indian Contract Act*] वैध रूप से विवश किए जाने का दायी

legally competent : competent according to law [s. 157, *Indian Evidence Act*] विधि द्वारा सक्षम

legally disqualified : [s. 6(h), *T. P. Act*] विधितः निरहित

legally evicted : वैध रूप से बेदखल किया गया

legally married : united in wedlock lawfully or according to law [s. 32, ill. (f), *Indian Evidence Act*] विवाह वैध रूप से हुआ ; वैध रूप से विवाहित

legally qualified : enabled by law; having the qualifications prescribed by law [sch. I, app. E, form 29, *C.P.C.*] वैध रूप से अर्ह

legally recoverable : obtainable by judgment or trial [Or. 8, r. 6(1), *C.P.C.*] वैध रूप से वसूलीय

legatee : a person designated to receive any property under a will [s. 19(6), *Wealth-tax Act*] वसीयतदार

legatee, residuary : a legatee inheriting a testator's residuary estate [s. 232, *Indian Succession Act*] अवशिष्ट वसीयतदार

legatee, universal : a legatee inheriting a legacy under Roman or civil law resembling the residuary legacy of Anglo-American law by which a testator gives to one or more persons all his estate subject to the duty of paying particular legacies and debts and carrying out fidel commissary bequests [s. 232, *Indian Succession Act*] सर्वस्व वसीयतदार

legation : a diplomatic mission in a foreign country headed by a minister [s. 2(b), *Diplomatic and Consular Officers (Oaths and Fees) Act*] दूतावास

legation of India : भारतीय दूतावास

legible : 1. capable of being read or deciphered [sch. I, article III, r. 3(a), *Indian Carriage of Goods by Sea Act*] पढ़ा जाने योग्य; सुवाच्य ; 2. [s. 43(1), *Registration Act*] सुपाठ्य

legible english characters : [s. 595(b), *Companies Act*] अंग्रेजी लिपि के सुपाठ्य अक्षरों में ; [s. 595(d)(i), *Companies Act*] सुपाठ्य अंग्रेजी अक्षर

legible inscription : [s. 43(1), *Registration Act*] सुपाठ्य अंतरालेखन

legislation : the enactments of a legislator or a legislative body [art. 35, *Const.*] विधान

legislation for giving effect to international agreements : [art. 253, *margin, Const.*] अंतरराष्ट्रीय करारों को प्रभावी करने के लिए विधान

legislation to give effect to the provisions of this part : [art. 35, *margin, Const.*] इस भाग के उपबंधों को प्रभावी करने के लिए विधान

legislative : 1. having the power or performing the function of legislating; of or relating to a legislature [s. 74(1)(iii), *Indian Evidence Act*] विधायी ; 2. [art. 55(2) and art. 168(2), *Const.*] विधान

Legislative Assembly : [long title, *Delimitation Act and art. 171(3)(d), Const.*] विधान सभा

Legislative Assembly Constituency : [s. 9(2)(d)(ii), *Delimitation Act*] विधान सभा निर्वाचन-क्षेत्र

legislative body : [s. 41(c), *Specific Relief Act*] विधायी निकाय

legislative business : विधायी कार्य

legislative capacity : विधायी हैसियत

Legislative Council : [s. 133(1)(viii), *C.P.C. and art. 196, Const.*] विधान परिषद्

Legislative Counsel : विधायी काउंसिल ; विधायी परामर्शी

Legislative Department : विधायी विभाग

legislative drafting : विधायी प्रारूपण

legislative function : [art. 260, *Const.*] विधायी कृत्य

legislative jurisdiction : [sch. art. XI(a), *Foreign Awards (Recognition and Enforcement) Act*] विधायी अधिकारिता

legislative measures : विधायी अद्युपाय

legislative powers : [art. 123, *heading, Const.*] विधायी शक्तियां

legislative procedure : [art. 196, *heading, Const.*] विधायी प्रक्रिया

Legislature : a body of persons invested with power of making the laws of a country or State [s. 5(2), *Estate Duty Act and art. 3, prov., Const.*] विधान-मंडल

Legislature of a British possession : [long title, *Colonial Courts of Admiralty (India) Act*] ब्रिटिश कब्जाधीन क्षेत्र का विधान-मंडल

legitimacy : the quality of being a legitimate child [s. 112, *Indian Evidence Act*] धर्मजत्व

legitimate : 1. lawfully begotten ; born in wedlock [s. 125(1)(b), *Cr. P.C.*] धर्मज ; 2. in accordance with law or propriety [s. 90, *expln., Indian Evidence Act*] विधिसम्मत ; विधिसंगत

legitimate birth : [s. 7, *Indian Succession Act*] धर्मज जन्म

legitimate blood relationship : [s. 11(i), *Hindu Adoptions and Maintenance Act*] धर्मज रक्त की नातेदारी

legitimate business needs : [s. 40(c)(ii), *Income-tax Act*] समुचित कारवार संबंधी आवश्यकताएं

legitimate child (ren) : [s. 125(1)(c), *Cr. P.C.*] धर्मज संतान

legitimate origin : an origin which is in accordance with law [s. 90, *expln.*, *Indian Evidence Act*] विधिसम्मत उदगम ; आरम्भ से ही वैध

legitimate son : lawful son; a son conceived or born of parents legally married to each other [s. 2(1)(d)(i), *Workmen's Compensation Act*] धर्मज पुत्र

legitimate use : [s. 2(e), *Water (Prevention and Control of Pollution) Act*] विधिसम्मत उपयोग

leisure : अवकाश ; फुरसत

lend : to grant temporary possession of (a thing) on condition of the return of the same or its equivalent; to let out (money etc.) at interest [s. 8, *ill. (g)*, *Indian Evidence Act*] उधार देना ; ब्याज पर देना

lend at interest : [s. 9(1)(i), *Income-tax Act*] ब्याज पर उधार देना

lender : [s. 6(a), *Indian Partnership Act*] उधार देने वाला

lender of money : a person who lends money [s. 6, *expln. 2(a)*, *Indian Partnership Act*] धन उधार देने वाला

lending company : [s. 370(1), *Companies Act*] उधारदाता कंपनी

lending government : उधारदाता सरकार

lending of articles : [s. 8(2)(c), *Indian Museum Act*] वस्तुओं को उधार देना

lending of money : [s. 4(3)(d), *Companies Act*] उधार पर धन देना

length of continuous service : [sch., *item 26(3)*, *North-Eastern Hill University Act*] लगातार सेवाकाल

length of life : [s. 36A(1)(vii), *M.R.T.P. Act*] अस्तित्व की दीर्घता

length of notice : [s. 171, *Companies Act*] सूचना की समयावधि

length of service : [s. 71(g), *Army Act*] सेवाकाल की लंबाई ; सेवाकाल

leniency : नरमी ; उदारता

leper asylum : [s. 47(1), *Children Act*] कुष्ठी गृह ; [s. 2(3), *Lepers Act*] कुष्ठाश्रम

leprosy : [s. 31(1), *Children Act*] कुष्ठ

less favourable : [s. 359(1), *Companies Act*] कम अनुकूल

less heinous crime : [s. 10, *Central Reserve Police Force Act*] कम जघन्य अपराध

less or more than a calendar year : [s. 210(4), *Companies Act*] कलेंडर वर्ष से कम या अधिक

less than adequate : [s. 13(2)(f), *Income-tax Act*] पर्याप्त से कम

less than proportional to : [s. 69, *I. P.C.*] के अनुपातिक से कम

lessee : a person to whom a lease is made [s. 105, *T. P. Act*] पट्टेदार ; (सुत्तगैदार)

lessee of an estate : [s. 6(i), *T.P. Act*] संपदा का पट्टेदार

lessee, permanent : स्थायी पट्टेदार

lessor : a person by whom a lease is made [s. 105, *T.P. Act*] पट्टाकर्ता (सुत्तगैकर्ता)

let : to lease or grant the use and possession of a thing for hire [s. 25, *ill. (a)*, *T.P. Act*] पट्टे पर देना ; भाड़े पर देना ; भाटक पर देना ; किराए पर देना

let in tenements, building : [s. 282(4), *Cantonments Act*] अलग-अलग भागों में उठाए जाने वाले भवन

let on hire : [s. 56(2)(iii), *Income-tax Act*] किराए पर देना; [s. 2(1)(k), *Arms Act*] भाड़े पर देना

let to hire : 1. to give on hire [s. 23, *ill.(k)*, *Indian Contract Act*] भाड़े पर दिया जाना ; 2. to give on hire (when used with reference to a hire purchase transaction) अवक्रय पर देना

lethal chamber : [s. 11(3)(b), *Prevention of Cruelty to Animals Act, 1960*] प्राणहर कक्ष

lethal weapons : [s. 4(b), *Prevention of Terrorism Act*] प्राणहर शस्त्र

letter : 1. a message in writing: an epistle [s. 91(3)(d), *Cr. P.C.*] पत्र; 2. a character representing one of the elementary sounds used in speech; an alphabetic symbol [s. 2(1)(f), *Trade and Merchandise Marks Act*] अक्षर

letter book : [Or. 13, r. 5(1), *C.P.C.*] डाक बही

letter box peon : लेटर बक्स चपरासी

letter-card : [s. 2(c), *Tax on Postal Articles Act*] पत्र-कार्ड

letter head : शीर्षनामा

letter of acceptance : [s. 5, *ill.*, *Indian Contract Act*] प्रतिग्रहण का पत्र

letter of advice : सूचना पत्र

letter of allotment : [s. 49(6), *Companies Act*] आवंटन पत्र

letter of allotment, certificate or : [s. 49(6), *Companies Act*] प्रमाणपत्र या आवंटन पत्र

letter of allotment of shares : [sch. I, *item 36*, *Indian Stamp Act*] शेयरों का आवंटन पत्र

letter of authority : प्राधिकार पत्र

letter of cover : [sch. I, *item 47(E)*, *Indian Stamp Act*] जोखिम दायित्व पत्र

letter of cover or engagement to issue a policy of insurance : [sch. I, *item 47(E)*, *Indian Stamp Act*] जोखिम दायित्व पत्र या बीमा पालिसी देने का वचनबंध

letter of credence : प्रत्यय पत्र

letter of credit : a letter written by one person to another requesting to advance money or entrust goods to a particular person for which the writer's credit is pledged [s. 2(3)(c), *Indian Stamp Act*] प्रत्यय पत्र (क्रेडिट-पत्र)

letter of guarantee : [sch. I, *item 37*, *Indian Stamp act*] प्रत्याभूति पत्र

letter of introduction : परिचय पत्र

letter of licence : [sch. I, *item 22*, *Indian Stamp Act*] अनुज्ञप्ति पत्र

letter of request : [s. 77, *C.P.C.*] अनुरोध पत्र

letter pad : पत्र पैड

letter paper : [s. 147(1)(c), *Companies Act*] पत्र पर्ण

letter press : the process of printing direct from a linked raised surface upon which the paper is impressed [s. 2(k)(vi), *Factories Act*] लेटर प्रेस

letter of administration : where a person possessed of property dies intestate, or without an executor, a court having probate jurisdiction will grant to a proper person an authority called letters of administration by which the grantee, the administrator, becomes clothed with powers and duties similar to those of an executor [s. 9, *prov.*, *Limitation Act*] प्रशासन पत्र

letters patent : writings of the sovereign duly sealed whereby a person or a company is enabled to do acts or enjoy privileges which he or it could not do or enjoy without such authority [sch. I, *item 30*, *Indian Stamp Act*] लेटर्स पेटेंट

letters patent of High Court : [s. 98(3), *C.P.C.*] उच्च न्यायालय के लेटर्स पेटेंट

letting for hire unlicensed carriage : [s. 7, *Stage Carriages Act*] अनुज्ञप्त गाड़ी को भाड़े पर उठाना

letting of godowns : [s. 10(29), *Income-tax Act*] गोदामों का किराए पर दिया जाना

letting of premises : [sch. I, app. A, No. 12, (para 2), C.P.C.] परिसर का पट्टा दिया जाना

letting value of land : [s. 4(2), Land Improvement Loans Act] भूमि का भाटक मूल्य

level : [s. 2(1)(j)(iii), Mines Act] समतलिका ; समतल ; स्तर

level crossing : [s. 104, Indian Railways Act] समतल क्रासिंग

level of class rates : [s. 42(b), Indian Railways Act] वर्ग रेटों का स्तर

level of nutrition : [art. 47, Const.] पोषाहार स्तर

levelling : [s. 8, Mines Act] तलमापन ; समतल करना

levels of land, take : भूमि का तलमापन करना

leviable at nil rate of duty, duty of excise is : उत्पाद-शुल्क शून्य दर पर उद्ग्रहणीय है

leviable by weight, measure or value : [s. 12, General Clauses Act] तोल, माप या मूल्य के अनुसार उद्ग्रहीत

levied by attachment : [Or. 16, r. 4(2), C.P.C.] कुर्की द्वारा उद्ग्रहीत

levied by process of law : [s. 68, I.P.C.] विधि की प्रक्रिया द्वारा उद्ग्रहीत

levy : 1. the imposition or collection of an assessment, tax, tribute or fine [long title, Central Sales Tax Act] उद्ग्रहण ; 2. to impose or collect a tax [Or. 16, r. 4(2), C.P.C., s. 4, Taxation Laws (Continuation and Validation of Recovery Proceedings) Act] उद्ग्रहण करना ; उद्ग्रहीत करना

levy a duty of excise : [preamble, Oil Industry (Development) Act] उत्पाद-शुल्क का उद्ग्रहण

levy and collection of fees : [s. 18(2)(g), Citizenship Act] फीसों का उद्ग्रहण और संग्रहण

levy penalty : [s. 15B(3), prov., Wealth-tax Act] शास्ति उद्ग्रहीत करना

levy taxation : [sch., International Monetary Fund and Bank Act] कर का उद्ग्रहण

levying or realising estate duty : [s. 81, Estate Duty Act] संपदा शुल्क का उद्ग्रहण करना या प्राप्त करना

levying sum in the hands of the legal representative : [s. 159(2), Income-tax Act] विधिक प्रतिनिधि के पास की राशि का उद्ग्रहण करना

lewd person : [s. 237, Cantonments Act] लम्पट व्यक्ति

liabilities should be made out : [sch. VI, pt. I, Companies Act] दायित्व निश्चित किए जाने हैं

liability : the condition of one who is subject to a duty which may be judicially enforced; that for which one is liable [s. 30(7)(a), Indian Partnership Act and art. 15(2), Const.] दायित्व

liability, civil : accountability and responsibility to another enforceable by legal civil sanctions [s. 62, Companies Act] सिविल दायित्व

liability, criminal : accountability and responsibility to another enforceable by legal criminal sanctions [s. 250(5), Cr. P.C.] दंडिक दायित्व ; अपराधिक दायित्व

liability, fixed : स्थायी दायित्व ; नियत दायित्व

liability, floating : अस्थायी दायित्व

liability, legal : विधिक दायित्व

liability, limited : परिसीमित दायित्व

liability of a capital nature : [s. 27(v), Income-tax Act] पूंजी की प्रकृति वाला दायित्व

liability of ancestral property : [s. 53, C.P.C.] पैतृक संपत्ति का दायित्व

liability of instruments to duty : [s. 3, Indian Stamp Act] लिखतों का शुल्क के बारे में दायित्व

liability of principal and agent : [s. 147, Customs Act] मालिक और अभिकर्ता का दायित्व

liability of representative assessee : [s. 161, Income-tax Act] प्रतिनिधि निधारिती का दायित्व

liability, vicarious : प्रतिनिधिक दायित्व ; a principal is liable for acts of his agent within the scope of his authority. A person may become liable for a prosecution instituted by his agent under his authority, express or implied. In such a case the malice of his agent will be imputed to him. It is on this principal that a corporation is liable for this tort, though it has no mind and cannot be guilty of malice प्रतिनिधायी दायित्व

liability without fault : [ch. X, hdg., Motor Vehicles Act] त्रुटि के बिना दायित्व

liable : 1. subject to an obligation [s. 112, I.P.C.] ; दायित्व के अधीन; दायी ; 2. responsible जिम्मेदार ; [s. 429(1), Cr. P.C.] भागी

liable for debts : [Or. 22, r. 7(2), C.P.C.] ऋणों के लिए दायी

liable or accountable for : [s. 543(1)(a), Companies Act] दायित्वाधीन या देनदार

liable to account : [s. 37, prov., Indian Partnership Act] लेखा देने का दायी ; हिसाब देने का जिम्मेदार

liable to attachment : [s. 60(1), prov. (k), C.P.C.] कुर्की के दायित्व के अधीन

liable to be apprehended : [s. 221, I.P.C.] पकड़े जाने के दायित्व के अधीन

liable to be punished : [s. 108, expln. 3, ill. (b), I.P.C.] दंडनीय

liable to fine : जुर्माने से दंडनीय

liable to forfeiture, has become : [s. 128(2)(f)(ii), C.P.C.] समपहरणीय हो गई है

liable to pay : [s. 146, Indian Contract Act] देने का दायी ; देने का जिम्मेदार ; देनदार

liable to pay an equal share : [s. 146, Indian Contract Act] समान अंश देने के दायी

liable to pay the duty : [s. 23(2), Customs Act] शुल्क का संदाय करने का दायी

liable to penalty : [s. 32, Central Excise Act] शास्ति का दायी

liable to punishment : [s. 2, I.P.C.] दंडनीय

liable to rescission : [s. 86, Indian Trusts Act] विखंडनीय

liaise : to maintain contact between units of the same organisation to ensure concerted action संपर्क करना ; a close connection [s. 8(4), Tobacco Board Act] संपर्क

Liaison Inspector : संपर्क निरीक्षक

liaison office : [s. 2(g)(xi), Coal Mines (Taking Over of Management) Act] संपर्क कार्यालय

liaison officer : संपर्क अधिकारी

liaison or contact : संबंध या संपर्क

liaison organisation : संपर्क संगठन

libel : any published statement in writing damaging to the reputation of a person [s. 6, ill. (c), Indian Evidence Act] अपमान लेख

libel, slander, malicious prosecution : [s. 19(a), Presidency Small Cause Courts Act] अपमान लेख ; अपमान वचन ; विद्वेषपूर्ण अभियोजन

libellous character : constituting or containing a libel; defamatory [s. 32, ill. (n), Indian Evidence Act] अपमानलेखीय प्रकृति

libellous matter : [s. 455(1), Cr. P.C.] अपमानलेखीय सामग्री

liberal construction : उदार अर्थान्वयन

liberalised pension rules : उदारीकृत पेंशन नियम

liberation : setting free परिमोचन ; छोड़ना

liberation writ : [s. 345, I.P.C.] छोड़ने के लिए रिट

libertine : [s. 499, 6th excep., ill. (e), I.P.C.] लंपट व्यक्ति

liberty : freedom from restraint स्वतंत्रता ; स्वातंत्र्य

liberty, at : free [s. 281(41), Cr. P.C.] स्वतंत्र

liberty to explain or add to his answer, shall be at : [s. 281(4), Cr. P.C.] अपने उत्तरों का स्पष्टीकरण करने या उनमें कोई बात जोड़ने के लिए स्वतंत्र होगा

librarian : पुस्तकालय अध्यक्ष ; पुस्तकालयाध्यक्ष

library administration : [sch., item 20(2), table, North-Eastern Hill University Act] पुस्तकालय प्रशासन

library science : [sch., item 20(2), table, North-Eastern Hill University Act] पुस्तकालय विज्ञान

licence : an authority to do something which would otherwise be inoperative, wrongful or illegal ; a formal permission from a constituted authority to do something [s. 52, Indian Easements Act] अनुज्ञप्ति (लाइसेंस) ; अनुज्ञप्ति देना

licence collector : लाइसेंस कलक्टर

licence holder : अनुज्ञप्तिधारी

Licence Inspector : अनुज्ञप्ति निरीक्षक

licence of the owner of the copyright : [s. 4, Copyright Act] प्रतिलिप्यधिकार स्वामी की अनुज्ञप्ति

Licence Officer : अनुज्ञप्ति अधिकारी

licence private warehouse : [s. 58(1), Customs Act] प्राइवेट भंडागार को अनुज्ञप्ति देना

licence under a copyright : [s. 125(4)(i), Companies Act] प्रतिलिप्यधिकार के अधीन अनुज्ञप्ति

licence under a patent : [s. 125(4)(i), Companies Act] पेटेंट के अधीन अनुज्ञप्ति

licenced curer : [s. 16(2), Coffee Act] अनुज्ञप्त संसाधक

licenced dealer : [s. 21, Arms Act] अनुज्ञप्त व्यापारी

licenced porter inspector : अनुज्ञप्त भारिक निरीक्षक

licenced telegraph office : [s. 2(g), Tax on Postal Articles Act] अनुज्ञप्ति प्राप्त तारघर

licenced vendor of stamps : [s. 54(c), prov., Indian Stamp Act] स्टाम्पों का अनुज्ञप्त विक्रेता

licensee : 1. a person to whom licence has been granted or who holds a licence [s. 2(h), Indian Electricity Act] अनुज्ञप्तिधारी ; लाइसेंसी ; 2. [s. 19(i), Damodar Valley Corporation Act] लाइसेंसधारी

licensing : अनुज्ञापन

licensing authority : [s. 2(a), Prize Competitions Act] अनुज्ञापन प्राधिकारी

licensing inspector : अनुज्ञप्ति निरीक्षक

licensing of institutions : [long title, Women's and Children's Institutions (Licensing) Act] संस्थाओं का अनुज्ञापन

licensing officer : [s. 4(a), Rice Milling Industry (Regulation) Act] अनुज्ञापन अधिकारी ; लाइसेंस अधिकारी

licensor : a person with authority to grant licences, or who grants licences [s. 117, Indian Evidence Act] अनुज्ञापक

licentiate : अनुज्ञप्तिप्राप्त व्यक्ति

licentiate, medical : चिकित्सीय अनुज्ञप्तिधारक

lid : [s. 2(1)(I), Trade and Merchandise Marks Act] ढक्कन

lie from, no appeal shall : [s. 372, Cr. P.C.] से कोई अपील न होगी; के विरुद्ध कोई अपील नहीं होगी

lien : a right by which a person in possession of the property holds and retains it against the other in satisfaction of a demand due to the party retaining it [Or. 8, r. 6(2), C.P.C. and s. 47, margin, Sale of Goods Act] धारणाधिकार (लियन)

lien for deposit : [s. 13(1)(d), Specific Relief Act] निक्षेप के लिए धारणाधिकार

lien on appointment : [s. 82(7), Navy Act] नियुक्ति पर धारणाधिकार

lien on the goods for the price : [s. 46(1)(a), Sale of Goods Act] माल पर कीमत लेखे धारणाधिकार

lien, right of : [ss. 46(2) and 47(2), Sale of Goods Act] धारणाधिकार

lien, seller's : [s. 47, Sale of Goods Act] विक्रेता का धारणाधिकार

lien, unpaid seller's : असंदत्त विक्रेता का धारणाधिकार

lieu thereof, in : instead of or in place of it उसके बदले में

Lieutenant Colonel : [s. 84, Army Act] लेफ्टिनेंट कर्नल

Lieutenant Commander : लेफ्टिनेंट कमांडर

Lieutenant General : लेफ्टिनेंट जनरल

Lieutenant Governor : [s. 2(b), Goa, Daman and Diu (Extension of Code of Civil Procedure and Arbitration Act) Act] उप राज्यपाल

Lieutenant Governor in Council : [s. 3(46), General Clauses Act] सपरिषद् उपराज्यपाल

life : 1. the period from birth to death; animate existence [s. 45, I.P.C.] जीवन ; 2. living beings, especially the living things of a particular kind, quality or environment [title, Wild Life (Protection) Act] जीव

life annuity : आजीवन वार्षिकी

life annuity fund : जीवन वार्षिकी निधि

life assurance benefit : [s. 44(g), Life Insurance Corporation Act] जीवन बीमा प्रसुविधा

life assurance fund : जीवन बीमा निधि

life boat : boat for saving shipwrecked persons [Ind sch., art. 26, Geneva Conventions Act] रक्षा नौका

life buoy : [sch. II, item(vii)(f), Workmen's Compensation Act] रक्षा बोया

life certificate : जीवन प्रमाणपत्र ; जीवित होने का प्रमाण

life convict : one who is convicted with a sentence of imprisonment for life [s. 307, I.P.C.] आजीवन सिद्धदोष

life, estate for the : जीवन पर्यंत संपदा

life, for : [s. 13, expln., T.P. Act] जीवनपर्यंत ; आजीवन

life in being : [s. 25(c), Indian Stamp Act] अस्तित्वधारी प्राणी

life insurance business : [s. 3(g), Income-tax Act] जीवन बीमा कारबार

Life Insurance Corporation : [s. 3(k), General Insurance Business (Nationalization) Act] जीवन बीमा निगम

Life Insurance Corporation of India : भारतीय जीवन बीमा निगम

life insurance plan : [s. 19(cc)(i), Unit Trust of India Act] जीवन बीमा योजना

life insurance premium : जीवन बीमा प्रीमियम

Life Insurance Tribunal : जीवन बीमा अधिकरण

life interest : 1. an interest or estate which determines on the termination of life [s. 46, ill. (b), T.P. Act] आजीवन हित; 2. [s. 8(b) Indian Easements Act] जीवनपर्यंत हित; 3. [sch., 3, pt. F, Wealth Tax Act] जीवनपर्यन्त हित

life is extinct in such body, that : [s. 3(3), Ear Drums and Ear Bones (Authority for use for Therapeutic Purposes) Act] कि वह शरीर निष्प्राण है

life of the annuitant : [s. 80E(2)(e), Income-tax Act] वार्षिकीदार का जीवन

life process : [sch., art. 2, item 2, Chemical Weapons Convention Act] जीवन क्रम

life saving : [s. 24(2)(h), Emigration Act] प्राण रक्षा

life saving means : प्राणरक्षक साधन

life tenant : a person who holds property beneficially during his life-time [s. 21(1)(ii), *Estate Duty Act*] जीवन काल मात्र अभिधारी

life time : duration of one's whole life [s. 14, *T.P. Act*] जीवन काल

life time of the author : [s. 22, *Copyright Act*] रचयिता का जीवन काल

lifting machine : [s. 29(1), *Factories Act*] उत्पापक यंत्र

lifting tackle : [s. 29(1), *Factories Act*] उत्पापक टैकल

liftway : [s. 28(1)(b), *Factories Act*] उत्पापक मार्ग

light : 1. a window or opening in a wall or roof for the admission of light प्रकाश मार्ग ; 2. opposite of darkness [s. 2(6), *Registration Act*] प्रकाश ; 3. [s. 2(n)(ii), *Industrial Disputes Act*] रोशनी; 4. [s. 52(2)(e), *Inland Vessels Act*] दीप

lighthouse : a tower or other building equipped to guide navigators by means of a powerful light that gives a continuous or interrupted signal [s. 2(d), *Lighthouse Act*] प्रकाशस्तंभ ; दीपस्तंभ

light house department : प्रकाशस्तंभ विभाग ; दीपस्तंभ विभाग

light, naked : खुली बत्ती

light of, in the : [s. 3(1), *Working Journalists (Fixation of Rates of Wages) Act*] को ध्यान में रखते हुए

light railway : [s. 2(b)(vi), *Collection of Statistics Act*] लाइट रेलवे

light ship : दीप पोत ; प्रकाशपोत

lighted : प्रकाशयुक्त

lightening strike : तत्काल हड़ताल

lighter : लाइटर ; नौका

lighting and heating account : प्रकाश और तापन लेखा

lighting bonfire : [s. 28(v), *Delhi Police Act*] उत्सवाग्नि जलाना

lights out : [IIIrd sch., art. 25, *Geneva Conventions Act*] बत्ती बुझाना

lignite : [sch. V, item (3), *Income-tax Act*] लिग्नाइट

like : ऐसा ही ; वैसा ही

like duty : [s. 12, *General Clauses Act*] वैसा ही शुल्क ; ऐसा ही शुल्क

like interests : [s. 393(1)(a), *Companies Act*] वैसे ही हित

like law : [s. 24, *General Clauses Act*] ऐसी ही विधि

like manners : [s. 21, *General Clauses Act*] वैसी ही रीति

like powers : [s. 3(i), *Companies (Profit) Surtax Act*] वैसी ही शक्तियां

like sanction : [s. 21, *General Clauses Act*] वैसी ही मंजूरी

like shares : [s. 321(2)(a), *Companies Act*] वैसे ही अंश (शेयर)

likelihood : probability; something less than reasonably certain संभाव्यता

likely : [s. 62(b), *Army Act*] संभाव्य ; संभावना

likely to abscond : [Or. 21, r. 37, prov., *C.P.C.*] संभाव्यता है कि फरार हो जाए ; फरार हो जाने की संभावना है

likely to adversely affect the revenue : [s. 241, *Income-tax Act*] राजस्व पर प्रतिकूल प्रभाव पड़ने की संभावना

likely to arise : [art. 143(1), *Const.*] उत्पन्न होने की संभावना

likely to be acquainted : संभाव्यतः परिचित

likely to be smuggled back into India : [s. 69(2), *Customs Act*] भारत में तस्करी करके वापस लाना संभाव्य

limb, loss of : अंग की हानि

limb, vital : महत्वपूर्ण अंग

lime stone : 1. [s. 3(1)(b), *Mines Act*] चूनाश्म ; 2. [s. 2(4)(a) and (b)(iv), *Indian Forest Act*] चूना पत्थर

limine, in : on the threshold; in the beginning itself आरंभ में ही

limit : 1. a boundary line or territorial point; a boundary; a bound beyond which something ceases to be possible or allowable [s. 7(2), *Cr. P.C.*] सीमा ; 2. limitation परिसीमा ; 3. term; duration [s. 65, *I.P.C.*] अवधि

limit of time : [s. 51, *Indian Stamp Act*] परिसीमित समय

limit or abridge : [s. 22, *Cost and Works Accountants Act*] सीमित या कम करना

limit or diminish liability : [s. 56(6), *Companies Act*] दायित्व को सीमित करना या कम करना

limit, time : समय की परिसीमा ; काल सीमा

limitation : 1. the statutory specification of a period, or the period specified by statutes within which an action must be brought [s. 249, *Income-tax Act*] परिसीमा ; सीमा; 2. restriction [s. 14, *Jayanti Shipping Company (Taking Over of Management) Act*] निर्बंधन ; the limiting or making out of the bounds of an estate in property [ss. 10 and 12, *T.P. Act*] मर्यादा

limitation absolutely restraining the transferee : [s. 10, *T.P. Act*] मर्यादा, जो अंतरिती को आत्यंतिकतः अवरुद्ध करती है

limitation action : [s. 24, margin, *Multimodal Transportation of Goods Act*] अनुयोजन पर निर्बंधन

limitation is void : [s. 12, *T.P. Act*] मर्यादा शून्य है

limitation law : [Or. 7, r. 6, margin, *C.P.C.*] परिसीमा विधि

limitation of colour : [s. 10(2), *Trade and Merchandise Marks Act*] रंग की मर्यादा

limitation of hours of work : [s. 71C(1), *Indian Railways Act*] काम के घंटों की परिसीमा

limitation of prosecution : [s. 92, *Trade and Merchandise Marks Act*] अभियोजन की परिसीमा

limitation of suits : [s. 25(3), *Indian Contract Act*] वादों की परिसीमा

limitation of the field of vision : [s. 2(b)(iii), *Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act*] दृष्टि क्षेत्र की सीमा

limitation on prosecution : अभियोजन पर निर्बंधन

limited : confined within limits; restricted in extent, number or duration [s. 179, *Indian Contract Act*] परिसीमित ; सीमित

limited banking company : [s. 223(1), *Companies Act*] परिसीमित बैंककारी कंपनी

limited by guarantee : [s. 13(3), *Companies Act*] प्रत्याभूति द्वारा परिसीमित

limited by notice : [s. 64, *Provincial Insolvency Act*] सूचना से परिसीमित

limited by shares or by guarantee : [s. 13(2), *Companies Act*] अंशों (शेयरों) या प्रत्याभूति द्वारा परिसीमित

limited by this Act : [s. 46(c), *Sale of Goods Act*] इस अधिनियम द्वारा परिसीमित

limited company : [s. 2(23), *Companies Act*] परिसीमित कंपनी; लिमिटेड कंपनी

limited interest : a duration or extent of property less than that of absolute property [s. 179, *Indian Contract Act*] परिसीमित हित

limited liability : [s. 12(1), *Companies Act*] परिसीमित दायित्व; [Long title, *Limited Liability Partnership Act*] सीमित दायित्व

limited owner : a person having an ownership that is not absolute or perfect i.e. one for a limited period [s. 20(3)(a), *Limitation Act*] परिसीमित स्वामी

limited period : [s. 4(2), *Industrial Disputes Act*] सीमित कालावधि ; परिसीमित कालावधि ; [art. 31A(1)(b), *Const.*] परिसीमित अवधि

limited time : time, the extent or duration of which has been defined [Or. 6, r. 18, *C.P.C.*] परिसीमित समय ; परिसीमित अवधि

limits of area : [s. 15(b), *Antiquities and Art Treasures Act*] क्षेत्र की परिसीमा

line : 1. a wire or a pair of wires connecting one telegraph or telephone station with another लाइन; 2. a succession of ancestors or descendants of an individual परंपरा ; a narrow elongated mark drawn or projected रेखा

line checking staff : [s. 2(h), *Motor Transport Workers Act*] लाइन जांच कर्मचारिवृंद

line, direct ascending : [s. 25, *Indian Succession Act*] सीधी उपरली परंपरा

line, female : [s. 3(1)(h)(b), *Hindu Succession Act*] नारी परंपरा

line headings : [s. 71(1)(c), *Trade and Merchandise Marks Act*] रेखा वाले सिरे

lineman : लाइनमैन

line munshi : लाइन मुंशी

line of communication : [s. 27(4)(h), *Indian Railways Act*] संचार की लाइन ; [s. 35(1)(c)(iv), *Indian Forest Act*] संचार मार्ग

line of credit, granting : [s. 10(g), *Export-Import Bank of India Act*] उधार सीमा अनुदत्त करना

line of march : [s. 39(2), *Army Act*] प्रगमन पथ

line rider : सवार लाइनमैन

lineal ascendant : an ancestor in the direct line of ascent [s. 2(41), *Income-tax Act*] पारंपरिक पूर्वपुरुष

lineal consanguinity : [s. 25, *Indian Succession Act*] पारंपरिक समरक्तता

lineal descendant : a descendant in the direct line of descent [s. 17(4)(ii)(c)(iii), *explan. (a), Estate Duty Act*] पारंपरिक वंशज

linen supervisor : वस्त्र पर्यवेक्षक

lines, confinement to the : [s. 80(c), *Army Act*] लाइंस में परिरोध

lines of credit : [Industrial Development Bank of India Act] प्रत्ययबद्ध ; [s. 10(g), *Export-Import Bank of India Act*] प्रत्यय सीमा बांधना

lines of rails : [s. 3(4)(b), *Indian Railways Act*] रेलों की लाइनें

lines of railway : [s. 7(1)(a), *Indian Railways Act*] रेल की लाइनें

linguist : भाषाविद्

linguistic minorities : [art. 350B(1), *Const.*] भाषाई अल्पसंख्यक-वर्ग

linguistics, department of : [sch. (statutes) 44(a)(iv), *Aligarh Muslim University Act*] भाषिकी विज्ञान

lino attendant : लाइनो परिचर

lino operator : लाइनो आपरेटर

liquid : [s. 2(1)(b)(iii), *Arms Act*] द्रव

liquid matter : [s. 23(1)(b), *Mines Act*] द्रव पदार्थ

liquid preparations : द्रव निर्मितियां

liquidate : 1. to settle the debt by payment or other adjustment समापन करना ; परिसमापन करना ; 2. to ascertain and set out clearly the liabilities of a company or a firm परिनिर्धारण करना ; परिनिर्धारित करना ; 3. to get rid of by force or violence समाप्त करना ; खत्म करना

liquidated amount : परिसमापन रकम

liquidated damages : परिनिर्धारित नुकसानी

liquidated demand : a demand of a specific amount which has already been fixed by law or parties [s. 128(2)(f)(i), *C.P.C.*] परिनिर्धारित मांग

liquidated sum : [s. 12(1)(b), *Presidency-towns Insolvency Act*] परिनिर्धारित राशि

liquidation : 1. the action or operation of winding up the affairs of a firm or company; determination of liabilities and apportionment of assets towards discharging the indebtedness [s. 143, *ill. (b), Indian Contract Act*] समापन ; 2. ascertainment

and setting out clearly the liabilities of a company or a firm परिनिर्धारण

liquidation inspector : परिसमापन निरीक्षक

liquidation of corporation : [s. 39, *Road Transport Corporations Act*] निगम का समापन

liquidation of damages : [s. 23(1), *Specific Relief Act*] नुकसानी का परिनिर्धारण

liquidation of debt : the settling of a debt by payment or other adjustment [s. 143, *ill. (b), Indian Contract Act*] ऋण का समापन

liquidation, place in : [s. 37, *Industrial Finance Corporation Act*] समापनाधीन करना

liquidator : a person appointed to carry out the winding up of a company or firm [s. 2(e), *Coal Mines Provident Fund and Miscellaneous Provisions Act*] समापक

liquidator's account : समापक लेखा

liquidator, official : [s. 3(2)(a)(iii), *Limitation Act*] शासकीय समापक

list : 1. a roll; a roster [s. 2(b), *Naval and Aircraft Prize Act*] सूची ; 2. to prepare a list सूची बनाना ; 3. to enter in a list सूचीबद्ध करना

list of business : कार्य की सूची ; कार्य-सूची

list of payments : संदाय सूची

list of suspense slips : उच्चत पर्चियों की सूची

listing of securities : [s. 9(2)(m), *Securities Contracts (Regulation) Act*] प्रतिभूतियों को सूचीबद्ध करना

literacy : [s. 12(h), *Protection of Human Rights Act*] जानकारी

literal transcript : [s. 101(a), *Negotiable Instruments Act*] अक्षरशः अनुलिपि

literary work : [s. 2(a)(ii), *Copyright Act*] साहित्यिक कृति

literate : साक्षर

literature : [art. 80(3), *Const.*] साहित्य

lithograph : [s. 2(i), *Copyright Act*] शिला मुद्रण

lithography : the art or process of producing a figure or image on a flat specially prepared stone or plate in such a way that it will absorb and print with special ink [s. 2(a), *Delivery of Books and Newspapers (Public Libraries) Act*] शिला मुद्रण ; अश्म मुद्रण ; लियोग्राफी

litho machine operator : लियो मशीन आपरेटर

litigant : कक्षीकार ; मुवक्किल

litigate bona fide : [s. 11, *explan. VI, C.P.C.*] सद्भावपूर्वक मुकदमा करना

litigating under the same title : [s. 10, *C.P.C.*] उसी हक के अधीन मुकदमा करना

litigation : 1. the action of carrying on a suit in law मुकदमेबाजी; 2. legal proceedings [Or. 24, r. 4(2), *C.P.C.*] मुकदमा

live animal : [sch. I, art. 1(c), *Indian Carriage of Goods by Sea Act*] जीवित पशु

live birth : [s. 2(1)(a), *Registration of Births and Deaths Act*] जीवित जन्म

live borne : [s. 2(1)(d), *Registration of Births and Deaths Act*] जीवित जात

live in relation : सह-निवास

live or current account : सक्रिय या चालू लेखा

live performance or presentation : [s. 2(e)(ii), *Cable Television Networks (Regulation) Act*] सीधा प्रस्तुतीकरण या प्रस्तुति

live rail : [s. 2(ii), *Indian Electricity Act*] विद्युतमय रेल

live-stock : animals kept or dealt in for use or profit [s. 128(2)(b), *C.P.C.*] जीवधन ; [s. 80P(2)(a)(iv), *Income-tax Act*] पशुधन ; पशु

live-stock breeding : [s. 10(27), *Income-tax Act*] पशुधन प्रजनन; पशु प्रजनन

live-stock health : पशुधन स्वास्थ्य ; पशु स्वास्थ्य

live-stock research station : पशु अनुसंधान केंद्र

livelihood : means of living [s. 60(1), *prov. (b), C.P.C.*] जीविका

living : continuing alive [s. 5, *T.P. Act*] जीवित

living area : आवास क्षेत्र

living conditions : [s. 3(c)(iii), *Collection of Statistics Act*] निवास की परिस्थितियां ; जीवन की परिस्थितियां

living creature : [introduction, *Environment (Protection) Act*] जीवित प्राणी

living creatures, to have compassion for : [art. 51A(g), *Const.*] प्राणियों के प्रति दयाभाव रखना

living expense : निर्वाह खर्च ; निर्वाह व्यय

living in adultery : a state or condition of repeated adulterous intercourse as distinguished from a single or occasional act of adultery [s. 125(4), *Cr. P.C.*] जारता की दशा में रहना

living index number : जीवन निर्वाह सूचकांक

living person : [s. 5, *T.P. Act*] जीवित व्यक्ति

living wage : [art. 43, *Const.*] निर्वाह मजदूरी

living wage etc. for workers : [art. 43, *margin, Const.*] कर्मकारों के लिए निर्वाह मजदूरी आदि

load : [s. 2(f), *expln. (2), Motor Transport Workers Act*] भार

loading : [sch. I, art. II, *Indian Carriage of Goods by Sea Act*] लदाई

loading assistant : लदान सहायक

loading list : [sch., pt. I, s. 3, *Commercial Documents Evidence Act*] लोडिंग लिस्ट ; लदाई सूची

loadline certificate : [s. 3(19), *Merchant Shipping Act*] भार रेखा प्रमाणपत्र

loadline convention : [s. 3(20), *Merchant Shipping Act*] भार रेखा अभिसमय

loads, full wagon : पूर्ण बैगन भार

loan : lending [s. 2(2), *Usurious Loans Act*] उधार ; ऋण

loan agreement : [s. 10(15)(iv)(b), *Income-tax Act*] उधार-करार

loan creditor : [s. 17(4)(iv), *Estate Duty Act*] लेनदार

Loan Inspector : ऋण निरीक्षक

loan or advance : [s. 296, *Companies Act*] उधार या अग्रिम

loanee company : उधारग्रहीता कंपनी

loans and advances : उधार और अग्रिम

loans by partners : भागीदारों द्वारा उधार

loans granted and advances made : [s. 3(6)(c), *General Insurance (Emergency Provisions) Act*] दिए गए उधार तथा किए गए अधिदाय

loans ledger : उधार खाता

loans on mortgage : बंधक उधार

loans, secured : प्रतिभूत उधार

loans, short term : [s. 293, *expln. II, Companies Act*] अल्पकालिक उधार ; अल्पावधि उधार

loans, unsecured : अप्रतिभूत उधार

lobby : लाबी

lobby clerk : लाबी क्लर्क

local : pertaining to a locality or place [s. 60(1)(i), *prov., C.P.C. and art. 31A(2), Const.*] स्थानीय ; स्थानिक

local Act : an Act having application in a locality only as distinguished from one having application throughout the country स्थानीय अधिनियम

local and personal Act : Act of Parliament with restricted, local or personal application, enacted on petition from local or

formal sponsor [s. 57(2), *Indian Evidence Act*] स्थानीय और पर्सनल ऐक्ट ; स्थानीय और स्वीय अधिनियम

local area : an area under the administration of a local authority; an area smaller than the entire State or country [art. 31A(2), *Const.*] स्थानीय क्षेत्र

local audit : स्थानीय संपरीक्षा

local auditor : स्थानीय संपरीक्षक

local authority : a municipal committee, district board, body of port commissioners or other authority legally entitled to, or entrusted by the Government with, the management or, control of a municipal or local fund [s. 3(31), *General Clauses Act and art. 110(2), Const.*] स्थानीय प्राधिकारी

local authority having jurisdiction : [s. 14(3), *Faridabad Development Corporation Act*] अधिकारिता रखने वाला स्थानीय प्राधिकारी

local board : [VIth sch., para 2(7)(a), *Const.*] स्थानीय बोर्ड

local body : स्थानीय निकाय

local clearing banks : स्थानीय समाशोधन बैंक

local council : [VIth sch., para 2(7)(a), *Const.*] स्थानीय परिषद्

local custom : [s. 18, *Indian Easements Act*] स्थानीय रूढ़ि

local equivalent : समतुल्य स्थानीय पद

local expression : an expression peculiar to a particular locality [s. 98, *Indian Evidence Act*] स्थानिक शब्द प्रयोग

local fund : [s. 3(31), *General Clauses Act*] स्थानीय निधि

local fund deposit : स्थानीय निधि निक्षेप

local fund works : स्थानीय निधि-संक्रम

local government : [VIIth sch., list II, item 5, *Const.*] स्थानीय शासन

local Health Authority : स्थानीय स्वास्थ्य प्राधिकारी

local inquiry : an inquiry made at the spot [s. 148(1), *Cr. P.C.*] स्थानीय जांच

local inspection : an inspection of the locality i.e. the place of occurrence or other relevant place [s. 310(1), *Cr. P.C.*] स्थानीय निरीक्षण

local investigation : an investigation made at the spot [s. 75(b), *C.P.C.*] स्थानीय अन्वेषण

local jurisdiction : territorial jurisdiction over the locality; local limits of jurisdiction [s. 187(1), *Cr. P.C.*] स्थानीय अधिकारिता

local law : law applicable to a particular locality or area [s. 42, *I.P.C.*] स्थानीय विधि

local legislature : [s. 3(6), *General Clauses Act and art. 239, margin, Const.*] स्थानीय विधान-मंडल

local limit : a limit in relation to locality or area [s. 27, *expln., Indian Contract Act and art. 32(3), Const.*] स्थानीय सीमा

local limits of jurisdiction : [art. 32(3), *Const.*] अधिकारिता की स्थानीय सीमाएं

local loan works : स्थानीय उधार संक्रम

local manager : the manager posted at the particular place [s. 63, *Cr. P.C.*] स्थानीय प्रबंधक

local mean time : [s. 4, *prov. (b), Mines Act*] स्थानीय माध्य समय

local newspaper : a newspaper published from a particular locality; a newspaper having circulation in the locality [Or. 21, r. 67(2), *C.P.C.*] स्थानीय समाचारपत्र

local nuisance : [s. 461(h), *Cr. P.C.*] स्थानीय न्यूसंस

local or other authority : [art. 16(3), *Const.*] स्थानीय या अन्य प्राधिकारी

local police : the police of the locality [s. 79(2), *Cr. P.C.*] स्थानीय पुलिस

local purchase : स्थानीय क्रय

local purpose : [art. 110(2), *Const.*] स्थानीय प्रयोजन

local rate : [s. 2(c)(ii), *Income-tax Act*] स्थानीय रेट
local remittances : स्थानीय प्रेषण
local remittances in transit : मार्गस्थ स्थानीय प्रेषण
local self-government : स्थानीय स्वशासन
Local Self-Government Administration : स्थानीय स्वायत्त प्रशासन
local situation : [s. 609(5), *prov., Companies Act*] स्थानीय स्थिति
local stock : स्थानीय स्टॉक
local taxation : स्थानीय कराधान
local usage : [s. 36, *T. P. Act*] स्थानीय प्रथा
locality : [s. 26(2), *Minimum Wages Act*] परिक्षेत्र
locality or place : [s. 127(1), *prov., Income-tax Act*] परिक्षेत्र या स्थान
locate : [s. 35E(5)(a), *Income-tax Act*] स्थान पता लगाना
located : [s. 6(3)(c), *Two-Member Constituencies (Abolition) Act*] स्थित ; [sch., *Bihar and Uttar Pradesh (Alteration of Boundaries) Act*] अवस्थित
location : 1. position [s. 12(3), *Plantations Labour Act*] अवस्थिति ; 2. an area or tract of land [s. 73F, *Employees' State Insurance Act*] अवस्थान ; 3. a position or site occupied or available for occupancy or marked by some distinguishing feature [s. 48(3)(a), *Factories Act*] स्थान
location of the management : [s. 2(g)(xi), *Coal Mines (Taking Over of Management Act)*] प्रबंध का अवस्थान
lock : a barrier on a river which can be opened and closed at will [sch. II, item (vii)(b), *Workmen's Compensation Act*] जलबंध
locker : a container used for safe-keeping and storage and usually capable of being locked [s. 132(1)(c)(ii), *Income-tax Act*] लाकर
locker room : [s. 58(e), *Mines Act*] लाकर कक्ष
locking E.P. : ई. पी. लॉकिंग
locking up jury : जूरी को बंद रखना
locking up of capital : पूंजी रोध
locking up of funds : निधि रोध
lock out : [s. 2(1), *Industrial Disputes Act*] तालाबंदी
lock up : [s. 6(1)(c), *Census Act*] हवालात
loco gunner : लोको गनर
loco inspector : लोको निरीक्षक
loco parentis, in : माता-पिता के स्थान पर ; माता-पिता के स्थान में
loco pressure boiler operator : लोको दाब बायलर प्रचालक
loco storekeeper : लोको भंडारी
loco training school : लोको प्रशिक्षण विद्यालय
locomotive : [s. 4(1), *Metal Corporation of India (Acquisition of Undertaking) Act and sch. I, expln. (a)(8), Employees' Provident Funds and Miscellaneous Provisions Act*] चलित्र ; लोकोमोटिव
locomotive engine : [s. 3(10), *Indian Railways Act*] रेल इंजन
locomotive or traffic running staff : [s. 71D(2), *Indian Railways Act*] इंजन या यातायात चल कर्मचारिवृंद
locomotor disability : [s. 2(i)(v) and (o), *Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act*] चलन निःशक्तता
locus classicus : आप्त निर्णय/शास्त्रीय निर्णय
locus penitentiae : an opportunity to withdraw from the commission of a crime अपराध से मुंह मोड़ने का अवसर ; अपराध से विमुख होने का अवसर
locus standi : signifies a right to be heard सुने जाने का अधिकार
locust warning officer : टिड्डी चेतावनी अधिकारी

lodge : [s. 79(9), *Factories Act*] दाखिल करना ; [sch. II, item 33, *Income-tax Act*] जमा करना ; [s. 25(2), *Registration Act*] निविष्ट करना ; लाज
lodge an account : [s. 78(1), *Representation of the People Act, 1951*] लेखा दाखिल करना
lodge objection in writing : [s. 34, *Copyright Act*] आपत्ति को लिखित रूप में दाखिल करना ; लिखित आपत्ति दाखिल करना
lodge with the jailor : [s. 420, *Cr. P.C.*] जेलर को सौंपा जाना ; जेलर को सौंपना
lodger : 1. [s. 5, *Sarais Act*] ठहरने वाला ; 2. [s. 34(a), *Delhi Rent Control Act*] वास करने वाला
lodging : वासा
lodging allowance : वासा भत्ता ; आवास भत्ता
lodging and maintenance : [s. 21, *Reformatory Schools Act*] आवास और भरणपोषण
lodging house : [s. 2(a), *Protection of Civil Rights Act*] वासा
lodgment schedule : जमा अनुसूची
log book : [s. 29(2)(a), *Customs Act*] लाग बुक
logging : the action of hewing timber into logs [sch. II, item (xxiii), *Workmen's Compensation Act*] लट्टे बनाना
logging off : to go through the procedures to conclude use of a computer system [pt. x, item 48(d), *Chemical Weapons Convention Act*] बंद करना
logical interpretation : तर्कसम्मत निर्वचन
logistic : [pt. xi, item 14, *Chemical Weapons Convention Act*] सैन्यतंत्र
long bills : दीर्घकालीन हंडियां
long bills book : दीर्घकालीन हंडी बही
long distance passengers : [s. 3(2)(b), *Terminal Tax on Railway Passengers Act*] अधिक दूरी वाले यात्री
long distance route : [s. 13, *prov. 1, Motor Transport Workers Act*] लंबी दूरी का मार्ग
long standing dispute : [introduction, *Acquisition of Certain Areas at Ayodhya Act*] दीर्घकालिक विवाद
long term : [preamble, *Industrial Finance Corporation Act*] दीर्घकालिक
long term borrowing : [s. 35D, *expln. (b)(i), Income-tax Act*] दीर्घकालिक उधार
long term capital gains : [s. 80T, *Income-tax Act*] दीर्घकालिक पूंजी अभिलाभ
long term credit : [long title, *Agricultural Refinance Corporation Act*] दीर्घकालिक उधार
long term finance : [s. 2(c), *Agricultural Refinance Corporation Act*] दीर्घकालिक वित्त
long term loan : दीर्घकालीन उधार
long title : वृहत् नाम
long usage : [s. 10, *Obstructions in Fairways act*] दीर्घकाल तक उपयोग
longer leave : [s. 49, *prov., Mines Act*] दीर्घतर छुट्टी
longer in office : [s. 256(2), *Companies Act*] दीर्घतम काल के लिए पदासीन
longer of the aforesaid periods : [s. 17(1)(b), *T.P. Act*] पूर्वोक्त कालावधियों में से दीर्घतर कालावधि
loom : [s. 6(2)(ii), *Sick Textile Undertakings (Taking Over of Management) Act*] करघा
loom worked by manual labour : [s. 2(c), *Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act*] शारीरिक श्रम से चलाया गया करघा ; शारीरिक श्रम से चालित करघा
loose leaf ledger : खुले पन्नों का खाता

loose leaf and card ledger : खुले पन्नों और कार्डों का खाता

loose shunting : लूज शंटिंग

loose tools : [sch. VI, pt. 1, Companies Act] वियोजित औजार

lop : [s. 26(f), Indian Forest Act] छांटना

lorry cleaner : लारी क्लीनर

lorry driver : लारी चालक

lorry sircar : लारी सरकार

lose : to miss from one's possession [s. 31, ill, (a), T.P. Act] खोना

loss: the act or fact of losing; the harm or privation resulting from losing; the thing lost; an amount by which the cost exceeds the selling price; opposed to profit [s. 72(e), T.P. Act] हानि

loss and accidents : हानि और दुर्घटनाएं

loss, gross : सकल हानि

loss in resale : पुनर्विक्रय में हानि

loss in speculation business : [s. 73(1), Income-tax Act] सट्टे के कारबार में हानि

loss in transit : मार्गस्थ हानि

loss, net : शुद्ध हानि

loss, non-pecuniary : धन से भिन्न हानि

loss occasioned by a breach of trust : [s. 24, Indian Trusts Act] न्यास भंग के द्वारा हुई हानि

loss occasioned by neglect : [s. 44, Sale of Goods Act] उपेक्षा से हुई हानि

loss of business : [sch. I, app. A, No. 30, C.P.C.] कारबार की हानि

loss of consortium : loss of society, affection, assistance and conjugal fellowship and includes loss or impairment of sexual relations दाम्पत्य वंचन

loss of expectation of life : प्रत्याशित आयु की हानि

loss of life : जीवन हानि

loss of life has ensued : [s. 32(b), Inland Vessels Act] जीवन हानि हो गई हो

loss of limb : अंग की हानि

loss of office : [s. 318(1), Companies Act] पद हानि

loss of profit : [s. 65, ill. (d), Indian Contract Act] लाभ की हानि

loss of property : संपत्ति की हानि

loss of time : [s. 358(1), Cr. P.C.] समय की हानि

loss of service (per quod servitium amisit) : a master can sue a person who takes by force, entices, harbours, injures or imprisons his servant and thereby causes loss of service to his master. The cause of action is the loss of service which must be proved सेवा वंचन

loss or damage : [s. 43, Indian Forest Act] हानि या नुकसान

loss or retirement : [s. 318(1), Companies Act] हानि या निवर्तन

loss prior to incorporation : निगमन-पूर्व हानि

loss sustained : [s. 23, Indian Trusts Act] हुई हानि

loss sustained in a speculation business : [s. 72(1), Income-tax Act] सट्टे के कारबार में उठाई हानि

lost or not lost : where a ship is insured "loss or no loss" the insured is entitled to recover from the insurance company or underwriter although the insured may have no interest in the thing insured until after the loss [s. 8, prov., Marine Insurance Act] हानि हुई है या नहीं

lost the custom : [sch. I, app. A, No. 19, para 4, C.P.C.] ग्राहकी की हानि हो गई

lost with all hands, has been : [s. 15(2), Workmen's Compensation Act] सब जनों के साथ नष्ट हो गया है

lot : an object used as one of the counters in determining a question by chance ; the unit offered at one time (for sale etc.) [s. 37, Indian Trusts Act] लाट

lot is knocked down : [Or. 21, r. 69(3), C.P.C.] ; लाट के लिए बोली का समाप्त होना ; [sch. II, item 15(3), Income-tax Act] लाट के लिए बोली खत्म की गई है

lumped together, shall not be

lot money : नीलाम कमीशन

lothsome state : [s. 499, expln. 4, I. P.C.] घृणोत्पादक दशा

lottery : a game of chance or a distribution of money or prize by chance without the application of choice or skill [s. 294A, I.P.C.] लाटरी

loudspeaker : a device for amplifying sound [s. 131(1)(a), Representation of the People Act, 1951] ध्वनिविस्तारक ; [s. 3(4)(c), Unlawful Activities (Prevention) Act] लाउडस्पीकर

loudspeaker operator : लाउडस्पीकर आपरेटर

lounge : विश्राम कक्ष

low resistance : [s. 37(2)(g), Indian Electricity Act] निम्न प्रतिरोध

low age limit : निम्न आयु सीमा ; निम्न वय सीमा

Lower Appellate Court : [s. 11(1), Suits Valuation Act] निचला अपील न्यायालय

lower division clerk : निम्न श्रेणी लिपिक ; अवर श्रेणी लिपिक

lower end of right ulna : कलाई की बड़ी हड्डी का निचला भाग

lower formations : निम्नतर विरचनाएं

lower in rank : निम्नतर पंक्ति का ; पंक्ति में निम्नतर

lower in standard : निम्न स्तर

lower limb : [sch., Personal Injuries (Compensation Insurance) Act] अधः शाखा

lower post : [s. 7, expln. II(ii), Payment of Wages Act] निम्नतर पद

lower rate : [s. 8(2A), Central Sales Tax Act] निम्नतर दर

lower scale : [s. 158(1), Army Act] मापमान में निम्नतर

lower selection grade clerk : निम्न चयन श्रेणी लिपिक

lower stage : [s. 7, expln. II(ii), Payment of Wages Act] निम्नतर प्रक्रम

lowest grade : lowest degree of quality or value [s. 15, C.P.C.] निम्नतम श्रेणी

lowest grade, court of the : सबसे नीची श्रेणी का न्यायालय

lowest pecuniary jurisdiction, court of : [s. 6(7), Bonded Labour System (Abolition) Act] धन संबंधी निम्नतम अधिकारिता वाला न्यायालय

lowest quotation : न्यूनतम कोटेशन

lowest rate : न्यूनतम दर

lowest tender : न्यूनतम निविदा

lowest tenderer : न्यूनतम निविदाकार

loyalty : unswerving in allegiance; faithful or tenacious in adherence to a cause, idea, practice or custom भक्ति

loyalty of person : [s. 3(2)(3), Defence and Internal Security of India Act] व्यक्ति की भक्ति

loyalty to State : [s. 42(d), Navy Act] राज्य के प्रति भक्ति

lubricant : [s. 2(1)(i), Emergency Risks (Undertakings) Insurance Act] स्नेहक तेल

lubricating oil : [s. 2(m), Oil Industry (Development) Act] स्नेहक तेल

lubricating supervisor : स्नेहन पर्यवेक्षक

lubrication : [s. 21(1)(iv)(c), prov., Factories Act] स्नेहन

lubrication supervisor : स्नेहन पर्यवेक्षक

lucid intervals : स्वस्थकाल/स्वस्थ अन्तराल

luggage : [s. 50(2), Inland Vessels Act] सामान

Luggage Inspector : सामान निरीक्षक

lump sum : [s. 21(2), prov., Workmen's Compensation Act] एकमुश्त राशि

lump sum contract : एकमुश्त संविदा

lump sum grant : [s. 2(e)(1)(iv), *Wealth-tax Act*] एकमुश्त राशि का अनुदान

lumped together, shall not be : समूहित नहीं किए जाएंगे

252

lying to credit

lunacy : unsoundness of mind [s. 335(2), *Cr. P.C.*] पागलपन

lunar month : [s. 2(b)(ii), *Muslim Women (Protection of Rights on Divorce) Act*] चन्द्रमास

lunatic : affected with lunacy or of unsound mind [s. 118, *expln.*, *Indian Evidence Act*] पागल ; [Or. 32, r. 16, *C.P.C.*] उन्मत्त

lunatic asylum : a place where lunatics are kept and treated [s. 335(2), *Cr. P.C.*] पागलखाना

lunatic prisoner : [s. 337, *Cr. P.C.*] पागल कैदी

lunatics and mental deficient : [VIIth sch., list III, entry 16, *Const.*] पागल और मानसिक रूप से हीन व्यक्ति

lunch room : [s. 32(iv), *Income-tax Act*] भोजन कक्ष

lurking doubt : मामूली संदेह

lurking house trespass : [s. 443, *I.P.C.*] प्रच्छन्न गृह-अतिचार

lurking house trespass by night : [s. 444, *I.P.C.*] रात्रौ प्रच्छन्न गृह-अतिचार ; रात में प्रच्छन्न गृह-अतिचार

lust : sexual desire especially of a violent self-indulgent character [s. 100, *fourthly*, *I.P.C.*] काम-तृष्णा ; काम वासना

lying to credit : [s. 7(2), *expln. (b)*, *Life Insurance Corporation Act*] जमाखाते में पड़ी